

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 365/2021

IN THE MATTER OF:

Shamsher Singh

... Applicant

VERSUS

Govt. of NCT of Delhi

.... Respondents

NDOH: 18.04.2024

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Filed by

(Dr. K.S. Jayachandran)

Special Secretary (Environment)

Date: 15.04.2024

Place: Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 365/2021

①

IN THE MATTER OF:

SHAMSHER SINGH

... APPLICANT

VERSUS

GOVT. OF NCT OF DELHI

.... RESPONDENTS

**ACTION TAKEN REPORT ON BEHALF OF CHIEF SECRETARY,
GOVERNMENT OF NCT OF DELHI IN TERMS OF THE ORDER
DATED 02.02.2024**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter related to septage management in NCT of Delhi and has given following directions vide order dated 02.02.2024 :

".....14. Competent authority must provide sewerage network/treatment facility in unsewered area that is for remaining 472 unauthorized colonies and 59 JJ clusters expeditiously within a time bound period and also ensure that only the registered vehicle lift the septage from assigned area and safely dispose it at the authorized point. Further considering that decentralized STPs are also set up, DJB should furnish the performance of those DSTPs also.

15. Since, problem of unauthorized disposal of septage by vehicles/tankers has not been completely remediated, therefore, further action at the instance of the concerned authority is required to be taken. Thus, a fresh action taken report be filed on behalf of the Chief Secretary, Delhi at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

16. List on 18.04.2024".

2. That Delhi Pollution Control Committee vide email dated 13.03.2024 followed by letter dated 10.04.2024 requested Delhi Jal Board for providing Action Taken Report w.r.t. Order dated 02.02.2024 of this Tribunal in the above referred matter .

Copy of the email dated 13.03.2024 and letters dated 10.04.2024 are collectively enclosed as **Annexure-1**.

3. That Delhi Jal Board vide email dated 10.04.2024 submitted the Action Taken Report w.r.t. order dated 02.02.2024 of Hon'ble National Green Tribunal in OA 365/2021 in the matter of Shamsher Singh Vs. Govt. of NCT of Delhi.

Copy of the reply of Delhi Jal Board is enclosed as **Annexure-2**.

4. That Action taken report of the Delhi Jal Board with respect to order dated 02.02.2024 of Hon'ble National Green Tribunal is as below:

Directions of Hon'ble Tribunal in order dated 02.02.2024	Action Taken by Delhi Jal Board																	
<p>Para No. 14 Competent authority must provide sewerage network / treatment facility in unsewered area that is for remaining 472 unauthorised colonies and 59 JJ clusters expeditiously within a time bound period and also ensure that only the registered vehicle lift the septage from assigned area and safely dispose it at the authorised point. Further considering that decentralized STPs are also set up, DJB should furnish the performance of those</p>	<p>A) Status of 472 Unauthorised Colonies (U/A): Out of 472 U/A colonies, 311 are under DSTPs and 161 are those U/A colonies where NOC is awaited from Forest/ ASI/ DDA or are not traceable or not feasible. The details status of these colonies are as under: Status of 311 U/A Colonies under DSTPs:</p>																	
	<table border="1"> <thead> <tr> <th data-bbox="639 1501 940 1610">Category</th> <th data-bbox="940 1501 1038 1610">Nos.</th> <th data-bbox="1038 1501 1366 1610">Target Completion Date</th> </tr> </thead> <tbody> <tr> <td data-bbox="639 1610 940 1687">Completed</td> <td data-bbox="940 1610 1038 1687">8</td> <td data-bbox="1038 1610 1366 1687">-</td> </tr> <tr> <td data-bbox="639 1687 940 1796">Work in Progress</td> <td data-bbox="940 1687 1038 1796">28</td> <td data-bbox="1038 1687 1366 1796">June, 2025</td> </tr> <tr> <td data-bbox="639 1796 940 1964">Proposal under Tender/Estimate Stage</td> <td data-bbox="940 1796 1038 1964">178</td> <td data-bbox="1038 1796 1366 1964">Dec., 2025</td> </tr> <tr> <td data-bbox="639 1964 940 2015">Proposal yet to</td> <td data-bbox="940 1964 1038 2015">97</td> <td data-bbox="1038 1964 1366 2015">18 months after</td> </tr> </tbody> </table>			Category	Nos.	Target Completion Date	Completed	8	-	Work in Progress	28	June, 2025	Proposal under Tender/Estimate Stage	178	Dec., 2025	Proposal yet to	97	18 months after
Category	Nos.	Target Completion Date																
Completed	8	-																
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Proposal yet to	97	18 months after																

DSTPs also.	be framed as land for 4 no. DSTPs is yet to be allotted		possession of land
	Total	311	
Status of 161 U/A Colonies:			
	Category	Nos.	Target Completion Date
	Completed	20	-
	Proposal under Tender/Estimate Stage	9	Dec.,2025
	Under Forest Area/ Affluent Colony/ASI/Court Case	115	18 months after obtaining NOC
	Not Traceable/ Not Feasible	17	Efforts are being made for tracing/ exploring feasibility. Dec.,2025
	Total	161	
(B) Status of 59 JJC's:			
<p>There is no policy to lay sewerage network in JJ Clusters. However, outfall drains carrying waste water of JJC's has been trapped into DJB sewerage system in 580 JJC's out of 639. Out of the remaining 59 JJC's, 1 no. JJC has been trapped while 1 no. JJC does not exist. The status of Trapping of JJC Drains as on 04.04.2024 along with the list of 59 JJ Clusters with status and time lines for connecting with sewerage system / DSTPs are at <u>Annexure-A</u>.</p>			

Para No. 15:

Since, problem of unauthorised disposal of septage by vehicles/tankers has not been completely remediated, therefore, further action at the instance of the concerned authority is required to be taken. Thus, a fresh action taken report be filed on behalf of the chief Secretary, Delhi.

DJB has issued licenses to 12 nos. of mechanized vehicles complying all RTO norms for 5 years i.e. upto 2027 and 160 nos. of tractors attached with circular containers for the period of 06 months (23-01-2024 to 22-07-2024) for septage collection, transportation, and disposal management activities.

Information regarding licensee for the Collection, Transportation and Disposal of Septic tank waste is at **Annexure-B**. One copy of License for Disposal of Septage along with list of 160 vendors / agencies with vehicle registration number for collection of septage is at **Annexure - C**.

All these vehicles are fitted with GPS. The movement of these vehicles was monitored by DJB by a central monitoring system through an outsourced agency for six months ending on 25.12.23. As this contract has expired, new proposal for engaging the agency for monitoring of these tankers is in progress. Further, the owners of the 160 tractors/trolleys are motivated to shift to mechanized vehicles from time to time as tractors are allowed in Delhi for agriculture purpose only.

In order to make enforcement effective, an amendment in Delhi Water Board Septage Management Regulations 2018" (DWBSMR' 2018) have also been approved by DJB on 13.06.2023 to empower an officer not lower than the rank of Nayab Tehsildar in DM offices, Sub Inspector in Delhi Police, Junior Engineer in Delhi Jal Board, I&FCD and Sanitary Inspector in MCD impose penalty as under:

(a) Penalty for deposit of septage by unauthorized (unlicensed) entities shall be Rs. 50,000/- plus

	<p>confiscation of vehicle.</p> <p>(b) Penalty for disposal of Septage at places other than the designated places by authorized licensee shall be Rs. 50,000/- per violation.</p> <p>(c) Penalty on a person who uses the services of unlicensed vendors/vehicles for discharging the septage shall be Rs. 10,000/- per violation.</p> <p>This amendment has been sent to UD Department for notification and likely to be notified shortly.</p>
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5. Action Taken by Revenue Department, GNCTD

(a) Action Taken by Revenue Department in the period of 01.04.2023 to 29.02.2024 with respect to the directions dated 27.03.2023 of DPCC as received from the Revenue Department, Govt. of NCT of Delhi vide letter dated 11.03.2024 is briefed in following table :

S. No	Action	No. of Inspections	No. of Violations observed	EC imposed (Rs.)	EC received (Rs.)	No. of Vehicles confiscated
1	Deposit of Septage by Unauthorized (Unlicensed) Entities	220	5	1,12,000	1,12,000	4
2	Disposal of Septage at places other than the designated places by Authorized Licensee	157	3	1,10,000	1,10,000	1
3	Use of Services of Unlicensed Vendors / Vehicles by Persons for discharging septage	190	5	1,35,000	1,35,000	1
Total		567	13	3,57,000	3,57,000	6

EC – Environmental Compensation

(b) Action Taken Report of District Magistrates w.r.t. “Delhi Water Board Septage Management Regulations, 2018” in the period of 12.11.2018 to 05.03.2024 is as follows:

- (i) Total No. of Meetings of Septage Management Committees held - 143
- (ii) No. of Vehicles/Tankers found unauthorizedly discharging septage into Drains etc.- 64
- (iii) No. of Vehicles /Tankers impounded - 63

- (iv) No. of Challans / Notices issued - 57
- (v) Total Amount of Environmental Compensation Imposed - Rs 17.19 Lakh
- (vi) Total Amount of Environmental Compensation Received - Rs 17.19 Lakh
- (vii) 07 Cases are under process.

Copy of the letter dated 11.03.2024 regarding above mentioned Action Taken Report received from Revenue Department, Govt. of NCT of Delhi is enclosed as **Annexure - 3.**

6. It is humbly submitted that under the law, DJB is the main agency to deal with disposal of sewage in Delhi. Hence DJB has been sensitized to identify area prone to unauthorized disposal of septage and take action for systematic redressal of issue rather than random look out for vehicles on the roads.
7. That Delhi Jal Board is required to meet its self-imposed deadline for providing sewerage network / treatment facility in unsewered areas in a time bound manner. Delhi Jal Board is also being sensitized to ensure that the registered vendors lift the septage from assigned areas in accordance with law, for its safe disposal and that action is taken against the illegal vehicles operating in the unsewered areas which are known to the DJB.
8. That the present action taken report on behalf of Chief Secretary, Government of NCT of Delhi may kindly be taken on record in compliance with the orders passed by this Hon'ble Tribunal in the above mentioned matter.



(Dr. K. S. Jayachandran)
Spl. Secretary (Environment)
Government of NCT of Delhi

Date : 15.04.2024

Place : Delhi



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Annexure - 1

(colly)

wmc2 dpcc <wmc2dpcc2023@gmail.com>

7

Action Taken Report w.r.t orders of Hon'ble NGT in O.A. No. 365/2021 in the matter of "Shamsher Singh Vs. Govt. of NCT of Delhi" including order dated 02.02.2024.

wmc2 dpcc <wmc2dpcc2023@gmail.com>

Wed, Mar 13, 2024 at 9:18 PM

To: "ceodelhi.djb" <ceodelhi.djb@nic.in>, Member Drainage <mrdrainage.djb@nic.in>, sdm5dchq@gmail.com

Cc: MS DPCC <msdpcc2022@gmail.com>, "Chairman (DPCC)" <chdpcc@nic.in>

Sir/ Madam,

Please refer to the attached order dated 02.02.2024 with respect to orders of Hon'ble NGT in O.A. No. 365/2021 in the matter of "Shamsher Singh Vs. Govt. of NCT of Delhi" w.r.t Septage Management . Vide said order, a fresh action taken report to be filed on behalf of the Chief Secretary, Delhi. In view of the above, it is requested to send the Action Taken Report to this office by 25.03.2024.

Next Date of Hearing is 18.04.2024

Thanks & Regards
D.K. Singh
AD & Incharge, WMC-II
Delhi Pollution Control Committee

 order dated 02.02.2024 (1).pdf
341K

Action Taken Report in respect of Order dated 02.02.2024 of Hon'ble National Green Tribunal in OA 365/2021 in the matter of Shamsher Singh Vs. Govt. of NCT of Delhi.

1 message

wmc2 dpcc <wmc2dpcc2023@gmail.com>

Wed, Apr 10, 2024 at 12:55 AM

To: "ceodelhi.djb" <ceodelhi.djb@nic.in>

Cc: csdelhi <csdelhi@nic.in>, "Chairman (DPCC)" <chdpcc@nic.in>

Sir/Madam,

Please find enclosed herewith the letter dated 10.04.2024 regarding Action Taken Report in respect of Order dated 02.02.2024 of Hon'ble National Green Tribunal in OA 365/2021 in the matter of Shamsher Singh Vs. Govt. of NCT of Delhi for necessary action.

Thanks & Regards

D.K. Singh

Addl. Director (Engg.) & I/c, WMC-II

Delhi Pollution Control Committee

2 attachments



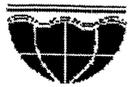
Letter dated 10.04.2024.pdf

829K



order dated 02.02.2024 (1) (1).pdf

341K

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI 5thFLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006 visit us at : http://dpcc.delhigovt.nic.in
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F.No. DPCC/CMC-II/NGT(365/2021)/435-437

Dated: 10/07/2024

To,

Chief Executive Officer,
Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Delhi-05.

Subject: Action Taken Report in respect of Order dated 02.02.2024 of Hon'ble National Green Tribunal in OA 365/2021 in the matter of Shamsher Singh Vs. Govt. of NCT of Delhi.

Sir,

This has reference to the Order dated 02.02.2024 of Hon'ble National Green Tribunal in OA 365/2021 in the matter of Shamsher Singh Vs. Govt. of NCT of Delhi (copy enclosed) and email dated 13.03.2024 of DPCC requesting Action Taken Report w.r.t. above mentioned order of Hon'ble NGT (copy enclosed).

Following are the main operative portion of the above mentioned order of Hon'ble Tribunal:

“

12. One of the main areas of concern relates to illegal discharge of raw sewage by the tankers in drains, in water bodies and other open places especially in the night hours. Delhi Government has informed certain steps taken which includes penalizing through challans etc. However there needs to be a foolproof inbuilt system that can prohibit such illegal discharges by the tankers. The concerned authorities can put in place a centralized monitoring system which can physically track such vehicles from intake point to delivery at the concerned STPs for treatment. The vehicles can be installed with GPS which can be tracked on real time basis. Mechanism can also include monitoring of the quantity of sewage at the intake point and requisite payments to be made by the concerned STP operator or such other persons at the STP to the tanker. The number of tankers can also be rationalized keeping in view the sewage generated in the JJ colonies which are not connected to STPs. Concerned authority may explore the feasibility of introducing a system wherein quantity of septage loaded in a vehicle/tanker at the starting point is noted which is cross-verified at the time of unloading the same at the authorized place and making of payment to the tanker operator on that basis.

.....

14. Competent authority must provide sewerage network/treatment facility in unsewered area that is for remaining 472 unauthorized colonies and 59 JJ clusters expeditiously within a time bound period and also ensure that only the registered vehicle lift the septage from assigned area and safely dispose it at the authorized point. Further considering that decentralized STPs are also set up, DJB should furnish the performance of those DSTPs also.

15. Since, problem of unauthorized disposal of septage by vehicles/tankers has not been completely remediated, therefore, further action at the instance of the concerned authority is required to be taken. Thus, a fresh action taken report be filed on behalf of the Chief Secretary, Delhi at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

.....”

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Vide said email dated 13.03.2024, it was requested to provide Action Taken Report in respect of the said order, however Action Taken Report has not been received so far.

In view of the above, it is once again requested to submit Action Taken Report w.r.t. Order dated 02.02.2024 to this office by 06.04.2024 at the following e-mail ID dpcc.wmc2.delhi@gmail.com.

This is to be treated as **Most Urgent** since the Action Taken Report on behalf of Chief Secy. GNCTD is to be filed before Hon'ble NGT by 10.04.2024 and Next Date of Hearing in the aforementioned case is 18.04.2024.

Yours Sincerely,


(Dr. K.S. Jayachandran)
Member Secretary, DPCC

Copy to:

1. Staff Officer to Chief Secretary, Govt. of NCT of Delhi, 5th Level, Delhi Secretariat, I.P. Estate, Delhi- 110002
2. PA to Chairman, DPCC.


(Dr. K.S. Jayachandran)
Member Secretary, DPCC

Action Taken Report w.r.t. Directions u/s 33 A of Water (Prevention and Control of Pollution) Act, 1974 dated 27.03.2023 of DPCC regarding disposal of untreated Septage into river Yamuna or drains leading to river Yamuna.

1 message

wmc2 dpcc <wmc2dpcc2023@gmail.com>

Wed, Apr 10, 2024 at 2:45 AM

To: Commissioner MCD <commissioner@mcd.nic.in>, secretaryifcdgnctd <secretaryifcdgnctd@gmail.com>, "ceodelhi.djb" <ceodelhi.djb@nic.in>, Sanjay Arora <cp.sanjararora@delhipolice.gov.in>, sdm5dchq@gmail.com
Cc: csdelhi@gmail.com, MS DPCC <msdpcc2022@gmail.com>, Member Secretary <msdpcc@nic.in>

Sir/ Madam,

Please find enclosed herewith the letter dated 10.04.2024 regarding Action Taken Report w.r.t. Directions u/s 33 A of Water (Prevention and Control of Pollution) Act, 1974 dated 27.03.2023 of DPCC for disposal of untreated Septage into river Yamuna or drains leading to river Yamuna for necessary action.

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Thanks & Regards

D.K. Singh

Addl. Director (Engg.) & I/c, WMC-II

Delhi Pollution Control Committee

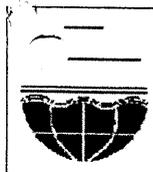
3 attachments

 **DPCC LETTER DATED 10.04.2024 (2) (1).pdf**
695K

 **DPCC Directions dated 27.03.2023_0001.pdf**
1648K

 **Performa for providing Information.docx**
16K

533



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5thFLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
 visit us at : <https://dpcc.delhigovt.nic.in>



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F. No. DPCC/CMC-II/NGT(365/2021)/438-444

Dated: 10.04.2024

Subject: Action Taken Report w.r.t. Directions u/s 33 A of Water (Prevention and Control of Pollution) Act, 1974 dated 27.03.2023 of DPCC regarding disposal of untreated Septage into river Yamuna or drains leading to river Yamuna.

Sir/Madam,

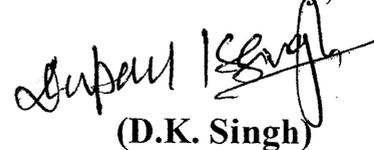
Delhi Pollution Control Committee has issued Directions u/s 33 A of Water (Prevention and Control of Pollution) Act, 1974 dated 27.03.2023 regarding disposal of untreated Septage into river Yamuna or drains leading to river Yamuna to Delhi Police, MCD, IFCD, DJB & All District Magistrates for imposing penalty (Environmental Compensation) for various types of violations, authorising officers from these department to take action against violators and deposit the collected compensation amount to DPCC in the Account No. 40071442347 of SBI, ISBT Kashmere Gate, Delhi. (Copy of the Directions issued is enclosed).

As per the said Directions, Monthly Action Taken Reports of Inspections conducted, Environmental Compensation imposed and Environmental Compensation received was to be submitted by the authorized officers to Member Secretary, Delhi Pollution Control Committee by 7th of every month.

In view of the above, it is requested to submit the Action Taken Report / Information (for the period of 01.04.2023 to 31.03.2024) in the enclosed format by 02:00 PM on 12.03.2024 at following E-mail ID: wmc2dpcc2023@gmail.com.

This is to be treated as Most Urgent since the Action Taken Report on behalf of Chief Secy., GNCTD is to be filed before the Hon'ble National Green Tribunal in O.A. No. 365/2021 in the matter of Shamsheer Singh Vs. Govt. of NCT of Delhi and Next Date of Hearing in the aforementioned case is 18.04.2024.

Yours Sincerely,



(D.K. Singh)

Addl. Director, WMC-II

Enclosure: As Above

To.

1. The Commissioner of Police, Delhi Police Headquarters, Jai Singh Road, New Delhi-110001.
2. The Commissioner, Municipal Corporation of Delhi, 9th Floor, Civic Centre, Minto Road, New Delhi-110002.

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- 13
3. Pr. Secretary, Irrigation & Flood Control Department, L.M. Bund Office Complex, Shastri Nagar, Geeta Colony, Delhi 110031.
 4. Chief Executive Officer, Delhi Jal Board, Arunalaya Complex, Jhandewalan Extension, Jhandewalan, Delhi 110005.
 5. District Magistrate (Headquarter), Revenue Department, 5 Sham Nath Marg, Delhi, 110054 (With request to send the compiled information in respect of all the 11 Revenue Districts in the enclosed format to DPCC).

Copy to:

1. Staff Officer to Chief Secretary, Govt. of NCT of Delhi, 5th Level, Delhi Secretariat, I.P. Estate, Delhi 110002.
2. Member Secretary, DPCC.


(D.K. Singh)

Addl. Director, WMC-II

Action Taken Report in the period of 01.04.2023 to 31.03.2024 w.r.t. Directions u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 issued by Delhi Pollution Control Committee on 27.03.2023 regarding Disposal of Untreated Septage into river Yamuna or Drains leading to river Yamuna

Name of Department/ Organization:.....

S. No	Actions	No. of Inspections	No. of Violations observed	EC Imposed (Rs.)	EC Received (Rs.)	No. of Vehicles confiscated	Remarks
1.	Deposit of Septage by Unauthorized (Unlicensed) Entities						
2.	Disposal of Septage at places other than the designated places by Authorized Licensee						
3.	Use of Services of Unlicensed Vendors/ Vehicles by Persons for discharging septage						

Date:

Signature:

**Name & Designation of:
Authorized Officer**

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Annexure-2



wmc2 dpcc <wmc2dpcc2023@gmail.com>

15

Fwd: Action Taken Report in respect of order dated 02.02.2024 of Hon'ble NGT in OA no 365/2021 in the matter of "Shamsher Singh V/s Govt. NCT of Delhi".

Chief Engineer <cesdwnwdjb@gmail.com>
To: wmc2dpcc2023@gmail.com

Wed, Apr 10, 2024 at 8:00 PM

[Quoted text hidden]

 Reply NGT.pdf
7775K

Para No. 14:

Competent authority must provide sewerage network/treatment facility in unsewered area that is for remaining 472 unauthorised colonies and 59 JJ clusters expeditiously within a time bound period and also ensure that only the registered vehicle lift the septage from assigned area and safely dispose it at the authorised pint. Further considering that decentralized STPs are also set up, DJB should furnish the performance o those DSTPs also.

A) Status of 472 U/A Colonies:

Out of 472 U/A colonies, 311 are under DSTPs and 161 are those U/A colonies where NOC is awaited from Forest/ ASI/ DDA or are not traceable or not feasible. The details status of these colonies are as under:

Status of 311 U/A Colonies under DSTPs:

Category	Nos.	Target Completion Date
Completed	8	—
Work in Progress	28	June, 2025
Proposal under Tender/ Estimate Stage	178	Dec., 2025
Proposal yet to be framed as land for 4 no. DSTPs is yet to be allotted	97	18 months after possession of land
Total	311	

Status of 161 U/A Colonies:

Category	Nos.	Target Completion Date
Completed	20	—
Proposal under Tender/ Estimate Stage	9	Dec., 2025
Under Forest Area/ Affluent Colony/ ASI/ Court Case	115	18 months after obtaining NOC
Not Traceable/ Not Feasible	17	Efforts are being made for tracing/ exploring feasibility. Dec., 2025
Total	161	

(B) Status of 59 JJs:

There is no policy to lay sewerage network in JJ Clusters. However, outfall drains carrying waste water of JJs has been trapped into DJB sewerage system in 580 JJs out of 639. Out of the remaining 59 JJs, 1 no. JJ has been trapped while 1 no. JJ does not exist. The status 59 JJs is attached as Annexure A with timelines for connecting with Sewerage System/DSTPs.

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Para No. 15:

Since, problem of unauthorised disposal of septage by vehicles/tankers has not been completely remediated, therefore, further action at the instance of the concerned authority is required to be taken. Thus, a fresh action taken report be filed on behalf of the chief Secretary, Delhi at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDF

DJB has issued licenses to 12 nos of mechanized vehicles complying all RTO norms for 5 years i.e. upto 2027 and 160 nos. of tractors attached with circular containers for the period of 06 months (23-01-2024 to 22-07-2024) for septage collection, transportation, and disposal management activities. List attached as Per Annexure B and C. All these vehicles are fitted with GPS. The movement of these vehicles was monitored by DJB by a central monitoring system through an outsourced agency for six months ending on 25.12.23. As this contract has expired, new proposal for engaging the agency for monitoring of these tankers is in progress. Further, the owners of the 160 tractors/trolleys are motivated to shift to mechanized vehicles from time to time as tractors are allowed in Delhi for agriculture purpose only.

Further, as per *Delhi Water Board Septage Management Regulations 2018* (DWBSMR'2018), area DM is authorized to take action / levy penalty for unauthorized dumping of septage. In order to make the efficient and robust monitoring of these vehicles, an amendment in the existing regulations have been approval by DJB on 13.06.2023 to empower an officer not lower than the rank of Nayab Tehsildar in DM offices, Sub Inspector in Delhi Police, Junior Engineer in Delhi Jal Board, I&FCD and Sanitary Inspector in MCD impose penalty as under :

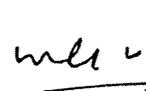
- (a) Penalty for deposit of septage by unauthorized (unlicensed) entities shall be Rs. 50,000/- plus confiscation of vehicle.
 - (b) Penalty for disposal of Septage at places other than the designated places by authorized licensee shall be Rs. 50,000/- per violation.
 - (c) Penalty on a person who uses the services of unlicensed vendors/vehicles for discharging the septage shall be Rs. 10,000/- per violation.
- This amendment has been sent UD Department for notification and likely to be notified shortly.

As per *Delhi Water Board Septage Management Regulations 2018* (DWBSMR'2018) page No 28, Point No 2, (Copy enclosed as annexure 'D')

jurisdiction of all the departments dealing in septage management are specified. All Municipal Corporations, Delhi Cantonment Board, New Delhi Municipal Council, Delhi Development Authority etc. and the private entities which is owner of the premises are the concerned departments to deal with all septic tanks and the House sewer connections constructed by private entities etc. where sewer lines are not being maintained by DJB. Therefore, issue of septic tanks along-with engagement of new septage cleaning vehicle pertains to concerned Municipal authority. Urban Development Department is being requested to take up the matter with concerned Municipal Authority for compliance to the order of Hon'ble NGT.

Necessary license shall be issued by DJB as per provision in the Delhi Water Board Septage Management Regulations 2018" (DWBSMR'2018).

Member Secretary
DPCC.


CE(SDW) 10.4.24

Subject: Status of Trapping of JJC Drains as on 04.04.2024

S. No.	Measured proposed by DJB/ Status	No. of JJ Clusters
1	Trapped	1
2	Drains to be trapped in sewer line (work in progress) of nearby area	11
3	Drains will be trapped after commissioning of proposed sewer network in nearby U/A col.	15
4	Drains which can be trapped in to sewerage network by installing lift station	5
5	Feasible sites approved by NMCG for which demand has been raised for funds from NMCG	15
6	Trapped in STP through major storm water drain/trapping work are in progress	8
7	Not feasible due to space constraints and multiple outfalls etc.	3
8	Site does not exist.	1
	Total	59

List of 59 JJ Clusters with Status and Timelines for connecting with Sewerage System/DSTPs

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S. No.	Name of JJ Cluster	Timelines for Trapping	Nodal Officer	Name of EE and Division	Status (As on 04.04.2024)
1	Dr.Ambedker JJC Near Wazirabad Timarpur.	31.07.2024	CE(C&N)	Sh Maninder Jeet Singh, EE(M)-03	Work order issued for installation of DSTP.
2	Okhla DTC Depot-I	30.06.2024	CE(South)	Sh. Naresh Kumar EE(M)-51	There is some public hindrance however, the drain will be trapped by June 2024
3	Gandhi Camp Behind Fruit & Vegitable Market Okhla Railway Station	30.06.2024	CE(South)	Sh. Naresh Kumar EE(M)-51	There is some public hindrance however, the drain will be trapped by June 2024
4	Khub Ram park Pem Nagar Kirari	31.12.2024	CE(West)	Sh Brijesh Kumar, EE(M)-9	The work of laying the sewer line in Kirari GOC is in progress and this drain will be trapped into sewer line by 31.12.2024 by Maintenance Wing.
5	Madrasi Basti Near Railway Line Jal Vihar	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.	CE(South)	Sh N.K Verma, EE(M)-41	Installation of DSTP not Feasible due to jhuggies are present both side of railway track and forming multiple discharge points, space is also not available. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.
6	Shri Ram JJC near SPRINGDALE School Dhaula Kaun	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped	CE(South)	Sh Satish Kumar, EE(M)-44	Installation of DSTP is not feasible due to space constraints. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.

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		by 30.06.2024.			
7	Ambedkar Basti West Block-II R.K.Puram	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.	CE(South)	Sh Sanjay Jain, EE(M)-44	Installation of DSTP is not feasible, as discharge into storm water drain is directly from individual household. Discharge pipes from individuals houses are underground upto the storm water drain. Hence, it is difficult to collect discharge of JJC at single point. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.
8	Leprosy Colony Infront of Mohan Singh Market R.K.Puram	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.	CE(South)	Sh Sanjay Jain, EE(M)-44	Installation of DSTP is not feasible, as discharge into storm water drain is directly from individual household. Discharge pipes from individuals houses are underground up to the storm water drain. Hence, it is difficult to collect discharge of JJC at single point. However, this drain is ultimately out-falling in Barapulla Drain which is likely

					to be trapped by 30.06.2024.
9	Nehru Ekta Camp Sector-VII R.K.Puram	30.06.2024	CE(South)	Sh Sanjay Jain, EE(M)- 44	This drain will be trapped into DJB sewerage network by Maintenance Wing by 30.06.2024.
10	S.P./J.P. Colony Sector 6 R.K. Puram	30.06.2024	CE(South)	Sh Sanjay Jain, EE(M)- 44	This drain will be trapped into DJB sewerage network by Maintenance Wing by 30.06.2024.
11	Sector-I R.K. Puram Police Post (Hanuman Camp)	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.	CE(South)	Sh Sanjay Jain, EE(M)- 44	Installation of DSTP is not feasible due to space constraints. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.
12	Ravi Dass Camp Sector-3 R.K.Puram	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Sanjay Jain, EE(M)- 44	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th ILC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology. In

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					reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
13	Nepali Camp Near Bhanwar Singh Camp Vasant Vihar	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.	CE(South)	Sh Sanjay Jain, EE(M)-44	This drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.
14	Bhanwar Singh Camp Behind Janta Flat Block-D Vasant Vihar Phase-I	30.06.2024	CE(South)	Sh Sanjay Jain, EE(M)-44	This JJC will be trapped by maintenance wing into sewer network by installing lift station and laying sewer line. NMCG team has also suggested the same during joint inspection.
15	Sewa Camp Behind Police Staff Quarter Vasant Vihar Depot Munirika	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.	CE(South)	Sh Sanjay Jain, EE(M)-44	Installation of DSTP is not feasible due to space constraints. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.
16	Shiva Camp Vasant Vihar Near Petrol Pump	The discharge from the JJC drain is ultimately	CE(South)	Sh Sanjay Jain, EE(M)-44	Installation of DSTP is not feasible as discharge into storm water drain is directly from

		out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.			individual household. Discharge pipes from individuals houses are underground upto the storm water drain.Hence, it is difficult to collect discharge of JJC at single point. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.
17	Jagdamba Camp Near SFS Sheikh Sarai	The sewage discharge of jagdamba camp is falling into Chirag Delhi Drain which is ultimately trapped at krishi vihar hence there is no need of trapping at this point.	CE(South)	Sh N.K Verma, EE(M)-50	Trapped
18	Priyanka Camp Mathura Road Opposite Sukhdev Vihar Depot	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Naresh Kumar, EE(M)-51	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action.Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In

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					reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
19	CRRI Camp Mathura Road Opposite Sukhdev Vihar Depot	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Naresh Kumar, EE(M)-51	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.

20	Priya Camp Mathura Road Opposite Sukhdev Vihar Depot	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Naresh Kumar, EE(M)-51	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
21	Shahbad Daulatpur Block-A, E & F	30.06.2024	CE(C&N)	Sh Sandeep Sharma, EE(M)-7	The work of laying the sewer line in Shahbad GOC is in progress and this drain will be trapped into sewer line by 30.06.2024 by Maintenance Wing.
22	Jhuggies Kholi Wala Baba Mandir Rajokari	JJC does not exist	CE(South)	Sh. Sawant Singh, EE(M)- 45	JJC does not exist at site. Hence, no action is required
23	Jhuggies Kewal Krishan Chowk Post Rajokari	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh. Sawant Singh, EE(M)- 45	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has

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					intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
24	Ram Dev Ka Dera BSF Office Rajokari Pahari, Delhi	Not Feasible	CE(South)	Sh. Sawant Singh, EE(M)- 45	Not Feasible due to multiple Discharge and collection point. DSTP not feasible due to Forest land. This JJ Cluster may be relocated for reducing pollution. However, discharge is going in low lying area, not in River Yamuna
25	Kusumpur Pahari Block-B Vasant Vihar	30.09.2024	CE(South)	Sh. Sawant Singh, EE(M)- 45	This drain will be trapped by Maintenance Wing after laying approx., 3 Km sewer line by 30.09.2024.
26	Jai Hind Camp near Masoodpur Village Vasant Kunj	30.09.2024	CE(South)	Sh. Sawant Singh, EE(M)- 45	This drain will be trapped by Maintenance Wing after laying approx., 2 Km sewer line by 30.09.2024.
27	Moti Lal Nehru Camp J.N.U	30.06.2024	CE(South)	Sh. Sawant Singh, EE(M)- 45	This drain will be trapped by Maintenance Wing after completion of work of ongoing work of rehabilitation.

28	Junapur Bhim Basti	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Satish Kumar, EE(M)-46	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
29	Mandi Pahari (Shambhav Camp)	30.09.2024	CE(South)	Sh Satish Kumar, EE(M)-46	This JJC can be trapped into DJB sewer line with in one month after completion of sewer network laid by Project wing. The expected date for trapping this drain into sewer line is 30.09.2024 by Maintenance Wing.
30	Mandi Village Bapu Camp	30.09.2024	CE(South)	Sh Satish Kumar, EE(M)-46	This JJC can be trapped into DJB sewer line with in one month after completion of sewer network laid by Project wing. The expected date for trapping this drain into sewer line is 30.09.2024 by Maintenance Wing.

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31	Mandi Village (Biru Camp)	30.09.2024	CE(South)	Sh Satish Kumar, EE(M)-46	This JJC can be trapped into DJB sewer line with in one month after completion of sewer network laid by Project wing. The expected date for trapping this drain into sewer line is 30.09.2024 by Maintenance Wing.
32	Mandi Village (Shanti Camp)	30.09.2024	CE(South)	Sh Satish Kumar, EE(M)-46	This JJC can be trapped into DJB sewer line with in one month after completion of sewer network laid by Project wing. The expected date for trapping this drain into sewer line is 30.09.2024 by Maintenance Wing.
33	Dr. Ambedkar Satwari Mehrauli	9 months after receipt of funds from NMCG and availibility of land for DSTP	CE(South)	Sh Satish Kumar, EE(M)-46	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.

34	Suhurpuri Mehrauli	30.09.2024	CE(South)	Sh Satish Kumar, EE(M)-46	Sewer line work is in progress in the vicinity. Therefore drain will be trapped in DJB sewerage network by maintenance wing
35	Kharak Riwara Satwari Mehrauli	30.09.2024	CE(South)	Sh Satish Kumar, EE(M)-46	Sewer line work is in progress in the vicinity. Therefore drain will be trapped in DJB sewerage network by Maintenance Wing by 30.09.2024
36	Sanjay Colony-Mehrauli Bhatti Mines	Not feasible.	CE(South)	Sh Satish Kumar, EE(M)-46	No JJC found at site. This colony is situated on forest land as informed by area JE (maintenance) having big size plots, wide roads etc. It was also observed during inspection along with NMCG official and JE maintenance that there are so many outfalls of SW drains outfalling in low lying forest area/rocky area. This JJ Cluster may be relocated for reducing pollution.
37	Shanshi Camp Mathura road Badarpur, Tughlakabad	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024

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					stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
38	Dora Tabu Camp Near Tughlakabad Railway Station in Mohan Co- Operative, Tughlakabad	9 months after receipt of funds from NMCG and availibility of land for DSTP	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
39	Indira Camp Alimore Mathura road Mohan Co- Operative, Tughlakabad	9 months after receipt of funds from NMCG and availibility of land for DSTP	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the

					MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
40	Sonia Ganghi Camp Pul-Prahladpur Railway line Tughlakabad	30.09.2024	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-52	This JJC will be trapped into DJB sewer line by 30.09.2024 by Maintenance Wing.
41	Ram Pyari Camp Near Nangia Park Lal kuan, Tughlakabad	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.

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42	Shiv Camp Lal Kuan Badarpur Chungi No proposal.-2 &3 M.B. Road, Tughlakabad	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
43	Khatta Camp Gosain Crusher M.B. Road Lal Kuan, Tughlakabad	30.09.2024	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-52	Sewer line work is in progress in the vicinity. Therefore drain will be trapped in DJB sewerage network by Maintenance Wing by 30.09.2024
44	Sonia Gandhi Camp Pul-Prahladpur Railway Line Tughlakabad Part-2, Tughlakabad	30.09.2024	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-52	This JJC will be trapped into DJB sewer line by 30.09.2024 by Maintenance Wing.

45	Subash Camp NTPC Badarpur	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Manoj Kr. Sharma, EE(M)-53	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
46	BIW JJ Camp B.T. Badarpur	31.12.2024	CE(South)	Sh Manoj Kr. Sharma, EE(M)-53	Sewer line work is in progress in Gautampuri. Thereafter, drain will be trapped in DJB sewerage network by Maintenance Wing by laying a sewer line by 31.12.2024
47	Tajpur Pahari Badarpur	31.12.2024	CE(South)	Sh Manoj Kr. Sharma, EE(M)-53	This JJC will be trapped into DJB sewer line only after laying of sewer network in surrounding UACs which is in approval under EE(C) Dr-VI. Discharge of this JJC is mixing with discharge of UAC also and is collected in a depression/ pond located in between the JJC & UACs. Installation of DSTP

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					is also not feasible as collection of discharge at one point is not feasible. However, the tentative timelines for trapping of this drain into DJB sewer network is 31.12.2024
48	Parasad Nagar, Molarband Extn, Badarpur	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Manoj Kr. Sharma, EE(M)-53	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
49	Bilas Pur Camp Molar Band NTPC, Badarpur	31.12.2024	CE(South)	Sh Manoj Kr. Sharma, EE(M)-53	This JJC will be trapped into DJB sewer line only after laying of sewer network in surrounding UACs which is in approval under EE(C) Dr-VI. Discharge of this JJC is going into Gurgaon Canal, not in River Yamuna.

					Installation of DSTP is also not feasible as collection of discharge at one point is not feasible. However, the tentative timelines for trapping of this drain into DJB sewer network is 31.12.2024
50	New Priyanka Camp near Sarita Vihar	Not Feasible	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-54	Not feasible because collection of JJC discharge is not possible at single point. However, this discharge of this JJC is falling into Agra Canal, not in River Yamuna . This JJ Cluster may be relocated for reducing pollution.
51	Subhash Camp, Ali Gaon, Near Old Iron Bridge.	30.09.2024	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-54	This JJC will be trapped into DJB sewer line by 30.09.2024 by Maintenance Wing.
52	Abul Fazal Enclave Okhla Village Across Canal (Pucca Structure)	30.09.2024	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-54	This JJC will be trapped into DJB sewer line by 30.09.2024 by Maintenance Wing.
53	Pankaj Garden Goela Dairy	31.12.2024	CE(South)	Sh. R.D. Meena EE (M) -35	The work of laying the sewer line in Goela Vihar GoC is in progress. For DSTP at Goela, tenders have been received. The drain will be trapped by Maintenance wing on completion of sewer line and construction of DSTP work.

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54	JJC at Goela Dairy Najafgarh	31.12.2024	CE(South)	Sh. R.D. Meena EE (M) -35	The work of laying the sewer line in Goela Vihar GoC is in progress. For DSTP at Goela, tenders have been received. The drain will be trapped by Maintenance wing on completion of sewer line and construction of DSTP work.
55	Arjun Camp Mahipal Pur	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh. Sudhir Sharma AEE (M) - 36	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
56	Rangpur Pahari Milkpur Kohi	31.03.2025	CE(South) SE (M) - 9	Sh. Sudhir Sharma AEE (M) - 36	Can be trapped by installing lift station and laying sewer line by maintenance wing.
57	Harijan Balmiki Camp, Rangpur Pahadi	31.03.2025	CE(South) SE (M) - 9	Sh. Sudhir Sharma AEE (M) - 36	Can be trapped by installing lift station and laying sewer line by maintenance wing.
58	Rangpuri Pharai Nalla	31.03.2025	CE(South)	Sh. Sudhir Sharma	Can be trapped by installing lift station

				AEE (M) - 36	and laying sewer line by maintenance wing.
59	Nehru Camp Behind Satya Rani Farm Bijwasan	31.03.2025	CE(South)	Sh. Sudhir Sharma AEE (M) - 36	Can be trapped by installing lift station and laying sewer line by maintenance wing.

Annexure-B

Subject :- Information regarding licensee for the collection, Transportation and Disposal of Septic tank waste				
S. No.	Name of the Individuals/Agency/Address	Vehicle Registration No.	Contact No.	validity
1	Sh. Rajesh,57 Extn. 1B, Nangloi, Delhi-110041	DL-1LT-4438	9212217117	5 Years
2	M/s Onsite Rentals Services Pvt Ltd	DL-1LY-7370	9810084824	5 Years
3	M/s Basic Sanitations Pvt. Ltd., Sh. Anuj Kumar Singh, TF-10D, Vasant Square Mall, Vasant Kunj, New Delhi-110070	DL-1LR-1394	8076174285	5 Years
4	M/s Samekit Infra Solution Pvt. Ltd., Sh. Dayanand Singh, RZ-17B IInd Floor , Gali No.- 02, Near Shiv Mandir, Vikas Nagar, Uttam Nagar, Delhi-110059	DL-1LW-2261	8588961836	5 Years
5	M/s Ompraksh, D-2/73, Madangir, Dr. Ambedkar Nagar, New Delhi-110062	HR-73A-1136	9811010140	5 Years
6	M/s Samekit Jan Kalyan Samiti, Sh. Ashok Kumar, Flat No. 61, Group 1st Pocket- C, DDA Janta Flat, Hastal, Uttam Nagar, Delhi-110059	DL-1E-2535	9540828542	5 Years
7	Sh. Virender Kumar, C-55A, Pradhan Enclave, Baprola Vihar, Delhi-110043	DL-1E-2615	9871616266	5 Years
8	M/s Samekit Infra Solution Pvt. Ltd., Sh. Dayanand Singh, RZ-17B IInd Floor , Gali No.- 02, Near Shiv Mandir, Vikas Nagar, Uttam Nagar, Delhi-110059	DL-1L-S-8969	8588961836	5 Years
9	Sh.Global Eco Engineering,RZ9,P Blk,New Roshan Pura,Najafgarh-110037	DL 1 LAD -2812	9811265013	5 Years
10	Sh. Manjeet ,Near Dalal Tyre sole pana lakhana badli(72) haryana -124105	DL 1 AD -4853	9810486490	5 Years
11	Mithilesh kumar singh E1/193 shrv ram park Nangli New Delhi 110041	DL 1L AA 9149	9911229576	5 Years
12	Saraplast Pvt. Ltd SH 12, Sector 63A, Noida UP	DL 1M 7588	8588849390	5 Years



DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE CHIEF ENGINEER (SDW)
ROOM No 606, JHANDELWALAN, ND-1100105
Email: eesdw8@gmail.com

Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene"

No DJB/EE (SDW) VIII/2023-24 1426

Date: 23/01/24

LICENSE FOR DISPOSAL OF SEPTAGE

In accordance to the terms and conditions of the special license conditions accompanying this license and applicable rules, laws of Government of N.C.T. of Delhi & further approval of the Competent Authority, permission is hereby granted to the listed 160 Nos of vehicles for the collection, Transportation, and disposal of septage from individuals' septic tank at the Designated STP/SPS's of DJB.

This license is based on information provided in the license application submitted to the department. This license is effective for the period set forth and the same may be suspended or revoked for Conditions of Non-Compliance and the License is not transferable.

DJB is doing best efforts for shift all the existing Tractors/vehicles to mechanized vehicles, So, these vehicles must shift to mechanized vehicles within 06 months period. The license is issued on temporary basis for the period of further six months only subject to comply with following conditions

- 1) The licensee shall provide proper training to the workers before engaging them to the Septage/Sewer work.
- 2) Licensee shall procure Gas-Detector along with other safety equipments as per Delhi Water Board Septic Tank Waste Management Regulation Act-2018.
- 3) The licensee shall have insurance cover of Rs 10Lac or as per guidelines issued from time to time for their employees/ workers engaged by them.
- 4) The licensee shall get the health checkup at least twice a year of engaged workers.
- 5) The vehicle must shift to mechanized vehicles within 06 months period.

Further in addition to above, the Licensee shall also comply with following: -

- 1) The original license shall be kept in safe custody. A copy of this license shall be displayed in every registered vehicle used by the Licensee.
- 2) The GPS of the vehicle shall be in operation always. No change in the existing GPS system(Make/API etc) is allowed without prior intimation to DJB.
- 3) The outlet of the tank shall be tightly closed with a fitting Cap/Cover to avoid any spillage of the Septic waste during transportation.
- 4) All the Terms & Conditions of the Delhi Water Board Septic Tank Waste Management Regulation Act-2018 which have been signed & duly accepted by you in your application shall be strictly followed.
- 5) All the statutory and safety guidelines as per above said Act 2018 shall be strictly followed.
- 6) Security Deposit of Rs. 10,000/- shall be re-funded on the production of original G-8 after expiry period in case of non-violation of Terms & Conditions of above said Act.
- 7) The current penalties for non-compliance of instructions are as under: -
 - A) Penalty for deposit of septage by unauthorized (unlicensed) entities shall be Rs. 50,000/- plus confiscation of vehicle per violation.
 - B) Penalty for disposal of septage at places other than the designated places by authorized licensee shall be Rs. 50,000/- per violation.
 - C) Penalty on a person who uses the services of unlicensed vendors/vehicles for discharging the septage shall be Rs. 10,000/- per violation.

EFFECTIVE DATE :- 23/01/2024

EXPIRY DATE :- 22/07/2024

Chief Engineer (SDW)
Delhi Jal Board
(Govt. of NCT of Delhi)
Varanasi Park, Kirti Nagar
New Delhi-110005

S.NO	Name of the Individuals/Agency/Address	Vehicle Registration No.	Contact No.
1	Sh. Satbeer, VPO- Jhangirpur(265), Jhangirpur, Jhajjar, Haryana- 124104	HR-89-1911	9871364153
2	M/s Sammi Kapoor, C-69, Hari Enclave, Part- 1 st , Kirari, Suleman Nagar, North West Delhi-110086	HR-30N-9816	9811273071
3	M/s Parveen, Sekhupur Jat(96), Bajidpur, Tappa Haveli, Jhajjar, Haryana-124104	HR-14N-7055	9034502015
4	M/s Parvesh, D-655, Pratap Vihar, Part-3 rd , Kirari, Suleman Nagar, North West Delhi-110086	HR-14L-5511	8920738767
5	M/s Sandeep, Village Chhapar(245), Distt. Jhajjar, Haryana- 124108	HR-14Q-1604	9718909859
6	M/s Dinesh Kumar, H. No. - WZ- 12, Nithari Gaon, North West Delhi- 110086	HR-10Y-2431	9212290126
7	M/s Rakesh, H. No. -111, Nithari gaon, North West Delhi- 110086	HR-10AE-3462	9810094620
8	M/s Rajesh Khan, WZ-37, Inder Enclave II, Nithari Extn. , Bawana, Delhi-110086	HR-13L-2470	9654612110
9	M/s Pardeep, H. No. -11, Village Nithari, Nithari, Delhi- 110086	HR-13N-7901	9891752251
10	Sh. Sanjay Solanki, H.No. 150, Main Sultanpuri Road, Pooth Kalan, Sultanpuri 'C' Block, Saraswati Vihar, North West Delhi - 110086	HR-13G-1507	9250505012
11	Sh. Birender, C-7, Azad Colony, Phase-II, Budh Vihar, Sultanpuri 'C' Block North West Delhi - 110086	HR-77-8138	9213185624
12	Sh. Anil, C-7, Azad Colony, Phase-II, Budh Vihar, Sultanpuri 'C' Block North West Delhi - 110086	HR-77-5729	9210201674
13	Sh. Rajesh Khan, WZ-37, Village Nithari, Village-Nithari New Delhi - 110086	HR-89-8231	9654612110
14	Sh. Aarif, H.No. 334, Nithari, North West Delhi - 110086	HR-13P-1596	9810203246
15	Sh. Samim, H. No. 30, Jafarpur Urf Odhapur, Baghpat, Audhapur, Uttar Pradesh - 250611	HR-13P-5856	7065213329
16	Sh. Bijay, A-140, Katayni 'A' Block Begampur Karala North West Delhi 110081	HR-13N-0830	7289869106
17	Sh. Amjad Khan, A-3, Naveen Vihar, Begumpur, Sultanpuri 'C' Block North West Delhi	HR-13N-1754	8743998190
18	Sh. Kasin, H-3, 'H' Block, Naveen Kumar, Begumpur, North West Delhi 110086	HR-13N-3637	9911489567
19	Sh. Rakesh Kumar, V.P.O Jahangirpur (265), Jahangirpur, Jhajjar, Haryana - 124104	HR-14M-3354	9813731563
20	Sh. Sonu, H. No. E-4, G Block, Inder Jheel Sultanpuri Delhi 110086	HR-13L-0237	8607114770
21	Sh. Bani Singh, H No. 77, 80Gaz, Harizan Basti, Sultanpuri Delhi 110086	HR-13J-6024	9811344536
22	Sh. Satpal, H.No. 5A, Inder Jheel Sultanpuri, Nithari Delhi 110086	HR-13J-9911	9711789223
23	Pradeep kumar D-14 G blocch Inder Jhil Sultanpuri Delhi 86	HR-13L-6460	9540080127
24	Sh. Sagar, H No. 77, Harizan Basti Sultanpuri Delhi 110086	HR-13N-8988	9953730939

DEPARTMENT OF
Delhi Jal Board
(Govt. of NCT of Delhi)
Vardhola, P.O. Vardhola, New Delhi-110005

25	Sh. Chander Prakash, D-92, Kalu Colony Budh Vihar Sultanpuri Delhi 110086	UP-82AD-8709	9971356826
26	Sh. Sunil Kumar, Bahadurgarh, Ladrawn Jhajjar Haryana 124507	HR-16Q-7348	9871920907
27	Sh. Tilak Raj V.P.O Hassanpur Distt Jhajjar . Haryana 124103	HR 14 M 2989	9910452032
28	Sh. Radha Krishan, D-14, Inder Jheel, Sultanpuri Delhi 110086	HR-13L-4527	9891145960
29	Sh. Mange Ram V.P.O jahangirpur Jhajjar Haryana 124104	HR 14 K 4274	
30	Sh. Manjeet V.P.O Badli Distt. Jhajjar Haryana 124105	HR 89 -0486	9810486490
31	Sh. Gopal V.P.O Badli Distt. Jhajjar Haryana 124105	HR 13K 2717	9811626618
32	Sh. Satyawan H .N. D-4 Block -G Indra Jheel Sultanpuri Delhi 110086	HR 13 N 9960	9211584953
33	Sh. Anil Guliya VPO Dariyapur Teh. Bahadurgarh Jhajjar Haryana 124105	HR 36X-5835	7027555333
34	Sh. Anil Guliya VPO Dariyapur Teh. Bahadurgarh Jhajjar Haryana 124105	HR 89 4402	7027555333
35	Smt. Babita Devi L-I 1754 ,Gali No. 8 Near Asthal Tempe Sangam Vihar Delhi 110062	HR 14 N 8507	9810553620
36	Sh. Tilak Raj L-I 1754 ,Gali No. 8 Near Asthal Tempe Sangam Vihar Delhi 110062	HR -14N 7647	9810553620
37	Sh. Sanjay Singh H.H. -183/A W-13A Sainik Farm Delhi 110062	HR 14 Q 4427	9810553620
38	Sh. Yaseen, B-241/1, Gali No. 20 Subhash Moholla North Ghonda Delhi 110053	DL-1EA-0058	9810955348
39	Sitaram M54 Bharat Nagar Near Shakti Public School, Krishan Vihar Delhi 86	HR-13P-1437	9250121292
40	Sh. Ram Niwas, H.No. 2/2-A, Om Nagar New Delhi 110044	HR-77A-4724	9818119936
41	Sh. Vijay Singh Majara Teh. Mundawar Bhanot Alwar Rajasthan 301401	RJ 02 RE -6850	9971040627
42	Sh. Deen dayal V.P.O Badli Jhajjar Haryana 124105	HR-79A-6204	8860939484
43	Sh. Deepak Kumar H.N. 87 LALA(228) Rohral Rewari Haryana -123401	HR 36 AF 3846	9958457079
44	Sh. Sanvesh H.N. 371 , Halalpur (235) Sonipat Haryana 131103	HR 10 AB 1314	9812559489
45	Sh. Sanvesh H.N. 371 , Halalpur (235) Sonipat Haryana 131103	HR 10 Y 2509	9812559489
46	Sh. Kamal, H.No. 114, Village Molar Band Delhi 110044	DL 1 EA-0107	9811300011
47	Sh. Balraj Singh H.N. 3 Dindarpur Extn. Dindarpur Delhi 110043	HR 13 J 5426	9213759280
48	Sh. Jitender H.N. 760 Shivpuri Dindarpur Najafgarh Delhi 110043	HR 14 K 5169	9582130444
49	Sh. Jagat Singh P- 118 , 22 feet road ,sgm nagar faridabad ,haryana , 121001	HR 30 J- 7042	9818119936
50	Sh. Satish, H.No. 114, Village Molarband Delhi 110044	HR-51BE-3991	9310444444
51	Sh. Mohmad Tahir 2/23/24 Roshan Garden Old Kakraula Road Najafgarh Delhi 110043	BHUPESH KUMAR HR 07 A 8681 Delhi Jal Board Govt. of NCT of New Delhi	9268586632

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52	Sh. Pawan Kumar H.N. 24 Nehru Garden New Roshanpura Najafgarh Delhi 110043	HR 77 B 3685	9599362586
53	Sh. Rajesh H.N. 50 Najafgarh Dindarpur Delhi 110043	HR 13 F 9308	9990920786
54	Sh. Samunder M-82, M Block, Krishan Vihar, Poothkalan, Delhi-110086	HR 10 AH -2350	9213322660
55	Sh. Rahil H.N. 97 Najafgarh Dindarpur Delhi 110043	HR 77 B 7263	8745003343
56	Sh. Jitender, H.N.-760, ShivPuri, Ph-II, Dindarpur Najafgarh Delhi-110043	HR 13 G-3396	9582130444
57	Sh. Daya Chand, F-40, F Block, shyam Vihar Ph-I, Najafgarh, Dindarpur, Delhi-110043	HR 14 L -3087	9250955374
58	Sh. Pradeep Kumar, H.N.- 11, Nithari, North West Delhi-86	HR 12 AK -0854	9278031555
59	Sh. Sumit Kumar H.N. - 152, Block -D Najafgarh Dinpur Delhi -110043	HR 13-Q- 5840	9821632009
60	Sh. Jagveer, G-1135, Near Savitri School, Sangam Vihar Mehrauli Delhi 110062	UP 16 CJ 0848	9968496387
61	Sh. Sitaram, M-54 Near Bhrat Shakti Public School Krishan Vihar Delhi 110086	HR 13 Q 1840	9250121292
62	Sh. Sanjay K-2-159 Old No. 38 G/F Harijan Basti, Sangam Vihar, Devli Delhi 110080	HR 72 E 8878	8178153821
63	Sh. Chandr Prakash D-92 Kalu Colony Budh Vihar Phase -2 Sultanpuri C Block Delhi 110086	HR 13 Q 2686	9971356826
64	Sh. Sonu D-92 Kalu Colony Budh Vihar Phase -2 Sultanpuri C Block Delhi 110086	HR 13 Q 8268	9999420018
65	Sh. Narender Singh V.P.O. - Jahangirpur Near Bharna Kuna, Jhajjar, Haryana -124103	HR-89-7556	9810434127
66	HARUN 284/4 Chattarpur extn. Delhi 110074	UP 20 AX 5879	9312457514
67	Sh. Rajesh H.N. - 193, Bohar part(68), rohtak haryana - 124021	HR 12 AF -0737	9810244626
68	Sh. Rajesh H.N. - 193, Bohar part(68), rohtak haryana - 124021	HR 12 AE -5453	9810244626
69	Sh. Balwan Kansala (49), rohtak haryana -124406	HR -13-J-7350	9540080055
70	Sh. Govind Rana H.N.-01, New Roshanpura Village, Najafgarh Delhi -110043	HR-13M-7173	9717125421
71	Sh. Govind Rana H.N.-01, New Roshanpura Village, Najafgarh Delhi -110043	HR 13 J 7630	9717125421
72	Sh. Jai Kwar Village Prahladpur, Kiroli(15R) Sonipat, Haryana	HR79 C3901	9811217117
73	SURENDER INDRA JHEEL SULTANPURI DELHI 110086	HR13R 7794	9717130520
74	Amit 332 main Gali pahladpur (15 R) Sonapat haryana 131402	HR79 A 6482	9992470828
75	Sh. Jai Kwar Village Prahladpur, Kiroli(15R) Sonipat, Haryana	HR 79C 1725	9811217117
76	Sonu H.No. E 4 G Block Indra Jheel Sultanpuri North West Delhi 110086	HR13Q 7070	8607114770
77	Sukhbir V.P.O. Baland(106) Thana Rohtak Haryana 124001	HR12U 8406	9811047575
78	Sandeep kumar V.P.O. Mandhoti Bahadurgarh Jhajjar Haryana 124501	HR13K 0136	9911364433

BHUPESH KUMAR
Chief Engineer (SUV)
HR13K 0136
(Govt. of NCT of Delhi)
New Delhi

79	Surender 10F Indra Jheel Nithari Sultanpuri C Block North West Delhi 110086	HR13N 8603	8178283747
80	Shahrukh khan H.No.47 Near Hanuman chowk Naveen Vihar Begampur delhi 110086	HR14T 4420	9911489567
81	Suresh Kumar z 460 Gali No. 1 Prem Nagar 2 Kirari Suleman Nagar North West Delhi 110086	HR13R 2484	9654100094
82	Surender A4 Indra Jheel sultanpuri Delhi 110086	HR79C 0558	9717130520
83	Amjad khan H.No. E 118 Naveen Vihar Begampur Delhi 110086	HR79D 4433	8743998290
84	Rakesh Singhal H.No. 160 Devli Village South Delhi 110062	HR14T 3994	9818466417
85	Surender Singh C 2/8 Gurudwara Wali Gali Swaran park Mundka West Delhi 110041	HR14R 4534	9810462661
86	Jogender C 14 Satya enclave Prem nagar 3 Kirari suleman Nagar North west Delhi 110086	HR14R 8146	9891121010
87	Vikash H.No 5A Near G block Indra Jheel Sultanpuri C block North West Delhi 110086	HR13Q 8863	9582501500
88	Deepak Kumar H.No. 361 W.No.1 Gaadi Mohalla Khatkar Sonapat Haryana 131028	HR13S 8357	9811887203
89	Yameen H No. 118E Naveen Vihar Begampur North west Delhi 110086	HR13R 5584	9760701157
90	Adesh kumar RZ 16 Vinoba enclave Jharonda Kalan Delhi 110072	HR13S 4924	9210308232
91	Satpal H NO. 102 Sainik Enclave CRPF Colony New Delhi 110072	HR13S 2901	9213634334
92	Bhupender E 53 Camp 2 Nangloi Delhi 110041	HR77B 8963	9910623750
93	Navdeep Plot No. 30/3 Laxmi vihar Prem Nagar 3 Kirari suleman Nagar North West Delhi 110086	HR12AL 8779	9811544536
94	Ravinder H No. 286 Near shiv Mandir Mubarakpur Dabas North west Delhi 110081	HR10AL 9656	9899773754
95	Rajender E7 Block G Indra Jheel Sultanpuri North West Delhi 110086	HR-13M-4228	9811044326
96	Satish Kumar H No. 114 MolarBand Village Badarpur Delhi 110044	HR38Z 0525	9310444444
97	Sagar Singh H No. 77-80Gaj Harijanbasti Sultanpuri C Block North West Delhi 110086	HR21P 6611	9953730939
98	Sanjay C 69 Hari enclave Part 1 Kirari suleman Nagar North west Delhi 110086	HR13R 3580	9818407047
99	Sandeep Dabas 85 main stand near park village Mubarakpur Dabas North west Delhi 110081	HR12AL 6571	9213968696
100	Narender V.P.O Kidholi (16R) pahladpur Sonapat haryana 131402	HR79A 6631	9718222424
	Neeraj Kumar H No. 86 Block B Extn 1 Nangloi Delhi 110041	HR13R 4061	9899992244
	Rajender z 460 Prem Nagar 2 Gali No.1 Kirari Delhi 110086	HR13R 8837	9212133356
103	Mohd. Momin H No. H 16 Gali No. 3 Naveen Vihar Begampur Delhi 110086	HR79C 4998	9911489867
104	kadam Singh V.P.O Dhaur (110) Jhajjar Haryana 124201	HR77C 2693	9911727378

BHUPESH KUMAR
Chief Engineer (D.V.)
Delhi Jal Board
(Govt. of NCT of Delhi)
Jalaya Phase II
New Delhi

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105	Sumit Hooda B 21 Mangal Bazaar Roar Swaran park Mundka Delhi 110041	HR13S 2846	9911462424
106	Rajbir Singh H No. 86 Block B Extn. 1 Nangloi Delhi 110041	HR13B 9201	9899992244
107	Jitesh Kumar Village baland (106) Rohtak Haryana 124001	HR12AM 9240	9811282183
108	Rakesh Kumar Village Baland Rohtak Haryana 124001	HR12AM 6024	9891217117
109	Somvir 343/6 Gali No.7 Ratan Vihar Kirari suleman nagar North West Delhi 110086	HR10AK 3436	9213128181
110	Sunil Kumar H No. 10A Near G Block Indra Jheel Sultanpuri C block North West Delhi 110086	HR77 C 9548	9540080345
111	Jitender H No. D 125 Satya Enclave Prem Nagar 3 Kirari Suleman Nagar Sultanpuri C Block North West Delhi 110086	HR14K 1316	9811124167
112	Rakesh Baland (106) Rohtak Haryana 124001	HR12AF 9185	9891217117
113	Sh Jai Kavar Village Prahladpur, Kiroli(15R) Sonipat, Haryana	HR79B 5073	9811217117
114	Anil H Nn.150 Pooth Kalan Sultanpuri C Block North West Delhi 110086	HR13Q 4242	9971915888
115	Sanjay Singh H-183 Lane W 13 Asainik Farm House South Delhi 110062	HR 14 T 7039	8010056500
116	Sonu Singh Tomar L 1-293 6/31/7 Sangam Vihar New Delhi 110062	HR 14 T 2953	8700055405
117	Ahamad Ali H.N.334 Nithari North West Delhi 110086	HR 13 S 8951	9810203246
118	Sukhvinder Puranpura Bhivani Haryana 127021	HR 14 K 7150	9728847669
119	Ratan Lal 6a/1 Indra Jheel Sultanpuri F Block North West Delhi 110086	HR 13 S 9614	9350220639
120	Vikash C-4/90 Swarn Park Mundka New Delhi 110041	HR 14T 1433	9910463569
121	Nimesh Dahiya M-87, Near Bharat Shakti Public School, Krishan Vihar Delhi-110086	HR 79 D 3107	7011188914
122	Kadam Singh, VPO- Dhaur (110) Jhajjar, Haryana- 124201	HR 77 C 5046	9811727378
123	Vikram - Ismaila 11B, Rohtak Haryana-124501	HR 12 X 9451	9990239717
124	Ashok kumar, 207/c1 WCR colony Tuglakabad Badarpur Delhi 44	HR 14 T 8424	9266080343
125	Rajender, H.N. 109, Puranpura Bhiwani, Haryana - 127021	HR 16 Z 9612	9871123968
126	Sushil Kumar Jha - BC-206C, Shalimar Bagh, North West Delhi-110088	HR 13 P 6695	8010666899
127	Rakesh Kumar -B-23 Azad colony, Budh Vihar, Phase-2, Sultanpuri C Block, North West Delhi-110086	HR 13 S 1238	9910586503
128	Karamvir, Jahangipuri (265) Jhajjar Haryana - 124104	HR 89 1581	9817176232
129	Rakesh Singhal H.No. 160 Devli Village South Delhi 110062	HR 10 Y 1542	9818466417
130	Rajender, H.N. 109, Puranpura Bhiwani, Haryana - 127021	HR 16 X 9421	9560930777
131	Rajesh - 193 , Bohar Part , Rohtak Haryana 124021	HR 12 AP 1592	9540080055
132	Navdeep Plot No. 30/3 Laxmi vihar Prem Nagar 3 Kirari suleman Nagar North West Delhi 110086	HR 12AP-3657	9811544536
133	Maan Singh, A185 Durga Vihar, Devli South Delhi-110062	UP 13 BQ 0527	7678482701

BHUPESH KUMAR

Chief Engineer (R&D)

Delhi State Board

(Govt. of NCT of Delhi)

W-10, Jangpore-II, Karol Bagh

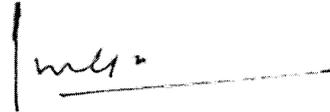
New Delhi-110002

134	Somvir, H.N. C-34 Gali no.-8 near Krishan Mandir, Amar Colony, Nangloi, West Delhi, Punjabi Bagh-110041	HR 95 A 4826	9213699696
135	Ajay, H.N.-620, Gari Mohalla, Bamla(15), Bhiwani, Haryana-127021	HR 16 Y 8140	8053151619
136	Amit Kumar, Mehrana (2-N), Jhajjar, Haryana-124102	HR 77 B 5170	9821013407
137	Manjeet Rana, Vill-Frezepur Bangar(237) Kundal Kharkhoda Sonipat Haryana-131402	HR 79 D 6036	9268212428
138	Balram, Halalpur (235) Sonipat, Haryana-131103	HR 10 AB 8172	8527932108
139	Surat Singh, Vill- Mandaura (225), Sonipat, Haryana-131103	HR 10 AB 8139	9990042383
140	Sh. Deepak Kumar -158 Shyam vihar ext ph-1 deendar pur najafgarh	HR 14 L 9097	9818118242
141	Pardeep 70/A Goyla khurd west Delhi 110071	HR 13 P 5530	9718984328
142	Naresh Kumar R/2 -178/AX Block New Roshanpura Najafgarh 110043	HR 12 W 3465	9953797281
143	Dhiraj 114/5 Shakti Vihar Delhi 110044	UP 16 DQ 8987	9911539252
144	Shahjad H-108 Naveen Vihar Begampur 110086	HR 79 D 8611	8010013124
145	Beeru Sambal Mustalbad UP	UP 16 DE 9265	8700907373
146	Mohammed Yaseen Naveen Vihar Begumpur North West Delhi 110086	HR 12 AS 6210	9911489867
147	Yaseen H No-118 E Naveen Vihar Begumpur North West Delhi 110086	HR 12 AR 1018	9760701157
148	Rajender Z-460 Prem Nagar 2 Gali Number 1 Kirari Delhi 110086	HR 13 M 8610	9718192544
149	Jagbir plot No- 88 Paschim Vihar Prem Nagar Kirari Delhi 110086	HR 12 X 2273	9250047500
150	Sh. Sanvesh H.N. 371 , Halalpur (235) Sonipat Haryana 131103	HR 10 AJ 4010	9812559489
151	Sh. Sanvesh H.N. 371 , Halalpur (235) Sonipat Haryana 131103	HR 79 C 3566	9812559489
152	Surender Chhudani 93 Jhajjar Haryana 124504	HR 13 J 8520	9717571818
153	Surender Chhudani 93 Jhajjar Haryana 124504	HR 13 M 2587	9717571818
154	Sandeep Kumar vill- Goyla Khurd PO Chhawla	HR 13 Q 9535	9810905686
155	Satish Deva Z-460 Prem Nagar Near durga Chowk Kirari 110086	HR 12 AE 9487	9992470828
156	Navdeep Plot No. 30/3 Laxmi vihar Prem Nagar 3 Kirari suleman Nagar North West Delhi 110086	HR 12 AS 9314	9811544536
157	BHUPESH KUMAR V.P.O. Baland(106) Thana Rohtak Haryana Chief Engineer (SDWA) Delhi Jal Board Govt. of NCT of Delhi	HR 12 AR 4978	9811047575
158	Shrikant Jha BC-206C East Shalimaar Bagh Delhi	DL 1 LAJ 1863	8010666899
159	Sunil Mohan Garden Uttam Nagar 110059	HR 76 B 7357	7015286952

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160	Ravinder VPO Jhangirpur(265) Jhajjar Haryana 124104	HR 89 3710	9050148021
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License is liable to be cancelled in case of violation of any Acts, Rules and Regulations relating to the operation of Septage System or in cases of Safety protocols not being adhered to or in case of non-permitted disposals.



**SIGNATURE/ STAMP OF
ISSUING AUTHORITY**

BHUPESH KUMAR
Chief Engineer (SDW)
Delhi Jal Board
(Govt. of NCT of Delhi)
Varunalaya Phase-II, Karol Bagh
New Delhi-110005

अनुबंध - (4)
संग्रह और परिवहन रिकार्ड

लाइसेंसधारी द्वारा भरने के लिए नमूना फॉर्म

i. अपशिष्ट की पहचान:

क) मात्रा

ख) टाइप _____

सेप्टिक टैंक _____ अन्य _____

ग) पता

ii. अपशिष्ट जनरेटर का पता:

क) नाम

ख) फोन नं०

ग) पता

घ) पिन

अद्योहस्ताक्षरी को विधिवत रूप से अधिकृत किया गया है एतद्वारा स्रोत की सटीकता और एकत्रित परिवहन अपशिष्ट जल का प्रकार प्रमाणित करता हूँ

दिनांक _____ हस्ताक्षर (स्रोत के स्वामी / काबित व्यक्ति)

iii. ट्रांसपोर्टर / ऑपरेटर का विवरण:

क) कम्पनी का नाम

ख) परमिट संख्या

ग) वाहन लाइसेंस

घ) बाहर निकालने की तारीख

उपरोक्त वर्णित अपशिष्ट जल को मेरे द्वारा निम्नलिखित निपटान सुविधा पर एकत्र करके निपटान किया गया था और प्रवाहित किया गया। मैं प्रमाणित करता हूँ कि पूर्वोक्त सत्य और सही है।

इ) अधिकृत एजेंट और मालिक का हस्ताक्षर: _____

iv. _____ दिल्ली जल बोर्ड के अधिकृत एसपीएस/एसटीपी द्वारा स्वीकृति

उपर्युक्त ट्रांसपोर्टर ने इस निपटान सुविधा के लिए वर्णित सेप्टेज दिया और इसे स्वीकार कर लिया गया।

निपटान तिथि _____ ट्रांसपोर्टर से एकत्र की गई राशि _____

अधिकृत हस्ताक्षरकर्ता और स्वामी का हस्ताक्षर: _____

नोट: दिल्ली वाटर बोर्ड सेप्टिक टैंक वेस्ट प्रबंधन नियम 2015 के नियमों और शर्तों के अधीन और समय-समय पर इन नियमों के तहत बोर्ड द्वारा जारी किए गए आदेश/दिशानिर्देश।

URBAN DEVELOPMENT DEPARTMENT

(DELHI JAL BOARD)

NOTIFICATION

Delhi the 12th November, 2018

No.16(712)/UD/W/2018/1592.—In exercise of powers conferred by Section 109 of the Delhi Water Board Act, (Act No. 4 of 1998), the Board hereby makes the following Regulations, for collection, transportation and disposal of waste of septic tanks (septage) and for matters connected therewith and incidental or ancillary thereto namely.

CHAPTER – I

Preliminary

1. **Short - Titles and Commencements:**

- (i) These Regulations may be called 'Delhi Water Board Septage Management Regulations 2018'
- (ii) These Regulations shall come into force on the date their publication in the Delhi Gazette.

2. **Definitions:**

- (i) 'Act' means the Delhi Water Board Act, 1998 (Delhi Act NO. 4 of 1998);
- (ii) 'Board' means the Board as defined in the Act;
- (iii) 'CEO' means the Chief Executive Officer of the Board;
- (iv) 'Cleaning' means removal of septage;
- (v) 'Committee' means the Septage Management Committee constituted in each District headed by the District Magistrate; the Members of the Committee may be co-opted by the District Magistrate from Government Departments, Public Undertakings, Municipalities etc. including Delhi Jal Board.
- (vi) 'Designated Officer(s)' means an officer of Delhi Jal Board authorized by Chief Executive Officer to issue license or any other work assigned to him;
- (vii) 'Disposal' means transfer of septage to a designated location;
- (viii) 'District Magistrate' means the District Magistrate of the area appointed by the Government. of National Capital Territory of Delhi and authorized to ensure the enforcement as well as compliance of these Regulations. He/she shall head the Committee constituted for enforcement and compliance of these Regulations;
- (ix) "Drain" means as board as defined in the act.
- (x) "License" means a written permission granted for this purpose to any person, Government. department, public undertaking, local bodies, firm, company registered under the Indian Companies Act, Associations, Society registered under Society Registration Act-1860 etc. intend to carry out the services of septage management having mentioned the purpose, period, name and address, route etc. under the signature of the authorized signatory of the Delhi Jal Board;
- (xi) "Licensee" means any person /department /agency firm holding license.
- (xii) 'Licensed vehicle' means a registered vehicle carrying valid license for cleaning, disposal and transportation of septage;
- (xiii) "Manhole" means an opening through which a man may enter or leave a sewer or other closed structure for inspection, cleaning and other maintenance operations, fitted with a suitable cover;
- (xiv) 'Member Secretary' means Secretary of the Committee nominated by the Chief Executive Officer, Delhi Jal Board;
- (xv) "Notified location" means the location of delivery and disposal of septage, as defined and earmarked by Delhi Jal Board.

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- (xvi) 'IN PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION Act-2013' means Prohibition of Employment as Manual Scavenger and their Rehabilitation Act-2013 and Rules made there under.
- (xvii) 'Penalty' means financial punishment imposed for violation of these Regulations.
- (xviii) "Registered Vehicle" means a vehicle duly registered by the Transport Authority of the State to perform the designated purpose;
- (xix) "Septage" means fecal sludge produced in septic tanks;
- (xx) "Septic-Tank" An underground tank that treats wastewater by a combination of solids settling and anaerobic digestion. The effluents may be discharged into soak pits or small bore sewers and the solids have to be pumped out periodically.
- (xxi) "Sewers" means conduits provided for the purposes of carrying the liquid wastes of the community, otherwise known as sewage or sludge.
- (xxii) "Sewage Pumping Station (SPS)" means the pump-house of Delhi Jal Board from where Sewage is pumped to a desired location.
- (xxiii) "Sewage Treatment Plant (STP)" means the place where Sewage is treated by Delhi Jal Board.
- (xxiv) "Sludge" means the settled solid-matter in semi-solid condition, it is usually a mixture of solids and water deposited at the bottom of Septic-tank, ponds etc. The term sewage- sludge is generally used to describe residuals from centralized waste water treatment while the term Septage is used to describe the residual from septic tank.
- (xxv) 'Transportation' means safe transfer of septage through licensed vehicle from the place of work to the designated disposal location;
- (xxvi) "Treatment" means any Technical method or process Design to alter the physical, chemical or biological and radiological character or composition of any waste or waste water to reduced or prevent pollutions.
- (xxvii) 'Vendor(s)' means the person/entities that have been granted license by the Designated Officer of Delhi Jal Board.
- (xxviii) 'Worker(s)' means any person engaged by the Vender(s) for removal, transportation and disposal of septage.

All other words and expressions used in these Regulations and not defined in these regulations and not defined herein above but defined in the Act or any other law for the time being in force shall have the meaning respectively assigned to them under the Act or law and in absence thereof, the meaning as commonly understood in the water supply and sewage treatment / disposal industry.

CHAPTER-II

LICENSE FOR COLLECTION AND TRANSPORTATION OF SEPTAGE

3. License to be issued by the Delhi Jal Board.

Designated officer(s) of Delhi Jal Board will issue License for Collection and Transportation of Septage to notified locations.

(i) License will be issued in the format, prescribed in **Annexure –(1)**, of these Regulations and will be valid for a period of five years from the date of issue, unless revoked earlier, and shall be renewable on its expiry subject to fulfilment of terms and conditions by the Licensee and on payment of fee prescribed for renewable.

4. Criteria for issue of License

- a. The eligible applicant for obtaining the license means the person/entities as defined in regulation-2 clause (x) of these Regulations.
- b. The applicant should own leak-proof, odour and spill proof transporting vehicle (s) with a proper vacuum/ suction and discharging arrangement.
- c. The vehicle will have a valid permit of the Transport Department to operate in Delhi.
- d. The applicant shall have workers adequately trained for this purpose.
- e. The workers shall be equipped with safety gears and other protective equipment required to safely collect, transport and dispose of the Septage at the notified locations.

5. Application for License

The application for obtaining License for collection, transportation and disposal of Septage shall be submitted in prescribed format appended as annexure **Annexure –(2)** including Terms and Conditions and with such documents as prescribed by the Designated Officer (s) of Delhi Jal Board.

6. Invitation of Applicants to apply for License.

Delhi Jal Board shall give wide publicity on its web site and through leading Newspapers and other print and electronic media periodically, inviting prospective applicants to apply for the License.

7. Application Fee for the License

Delhi Jal Board shall charge application fee as prescribed from time-to-time for processing the application to grant the License. The fee will be Non-refundable and the same can be paid electronically or by Demand Draft in favour of Delhi Jal Board.

8. Performance Guarantee.

The Licensee shall deposit prescribed amount, notified from time-to-time as performance Guarantee, in the form of Bank Guarantee which will be forfeited in case of any violation under the Regulations.

9. Publicity of the Licensed Vendor(s).

The Delhi Jal Board will periodically give wide publicity to the Agencies on its website as well as through print and electronic media, who have been granted License under these Regulations to undertake the work of collections and transportation of Septage.

10. Awareness Campaign

The Delhi Jal Board will undertake an awareness campaign to make the people aware of these Regulations as well as the need to engage only the Licensed agencies for collection, transportation and disposal of Septage.

CHAPTER-III

11. **COLLECTION AND TRANSPORTATION OF SEPTAGE**

Septic Tank Waste (Septage) shall be collected and transported only by vendor(s) having a valid License for this purpose issued by the Delhi Jal Board in the format prescribed at Annexure-(1) of these Regulations.

12. **Owner/occupier of Building to engage only Licensed vendor(s).**

- (a) It shall be the duty of each owner/occupier of the building to engage the services of only those vendor(s) who has been issued License by the Delhi Jal Board for collection and transportation of Septage.
- (b) The owner/occupier shall confirm that the License issued to the vendor(s) is valid on the date of execution of work. She/he shall also append her/his signature to the collection of septage record form prescribed at Annexure-3 of these Regulations.

13. **Fee for Collection/Transportation of Septage.**

- (a) The fee for collection and transportation of Septage up to notified locations at Sewage Pumping Station(s)/Sewage Treatment Plant(s) shall be as notified by the Designated officer of Delhi Jal Board from time to time.
- (b) Licensee shall not charge any amount from the Owner/Occupier of the Building in excess to the amount notified from time to time.
- (c) Any demand for fee for collection and transportation of Septage in excess of the notified fee shall make the Licensee liable for cancellation of License and imposition of penalty prescribed for violation of these Regulations.

14. **Vehicles for Transportation of Septage.**

The Septage shall be transported only in the Vehicles approved for these purposes by the Designated Officer of Delhi Jal Board.

15. **Precautions during Transportation.**

The Licensee shall ensure that there will be no leakage/spillage of the Septage during transportation from the collection point to the notified location for disposal.

16. **Preventive Measure in Case of Accident.**

The vehicle carrying Septage shall be fitted with required equipments to avoid the pollution during the movement of the vehicle from Collection point to the notified disposal location.

17. **Liability of Licensee in the Eventuality of Accident.**

The Licensee shall be fully and solely liable for any damage cause to any person, vehicles, property and environment in the eventuality of any accident or disaster and shall be liable on its own to pay any damage charges /compensation, if any imposed by the authority /court of law there to, to the victims/their legal heirs.

18. **Safety- Measure for the worker(s) deployed.**

The Licensee shall be responsible for taking all the Safety Measures including provision of hand held Gas-Detectors, Gas-Masks, Protective-Gear, Oxygen-Mask with Oxygen- Cylinder and First Aid Box etc. and such

other Measures as specified in Prohibition of Employment as Manual Scavengers and their Rehabilitation Act -2013 and Rules made there under including these Regulations.

19. **Disposal of Septage.**

(a) The Licensee shall dispose off Septage only at the locations notified by the Delhi Jal Board from time to time.

(b) The Licensee shall submit duly signed Septage collection and disposal form prescribed at Annexure -2 of these Regulations duly filled-in to the official of the Delhi Jal Board deployed to receive the Septage at the notified locations.

20. **Training of worker(s).**

The Licensee shall be responsible for periodic training of the worker(s) deployed in collection, transportation and disposal of the Septage.

21. **Regular Health Check up of worker(s)**

The Licensee shall be responsible for ensuring that every worker(s) deployed under goes Health Check-up at least twice per year and submit record of the same to Delhi Jal Board failing which the licensee shall be liable to pay penalty as notified from time to time .

22. **Insurance**

The worker(s) deployed by the Licensee shall be insured to cover compensation to be paid to the victims /their legal heirs under IN PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION Act 2013 & APEX Court's order dated 27-03-2014 in Writ Petition No.583 of 2003 (Safai Karamchari Andolan and Ors. V/s Union of India & Ors.) in the eventuality of accident during the process of Cleaning, Transportation and Disposal of Septage.

23. **Cancelation of License.**

In case of violation of any of the provisions of IN PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION Act-2013 including these Regulations, the Licensee shall be liable to pay penalty as notified from time to time, including the Cancellation of license and forfeiture of performance guarantee as per the recommendation of Committee or Designated Officer (s).

CHAPTER IV

Disposal of Septage

24. **Identification of Disposal Sites**

The Delhi Jal Board will identify and notify the Sewage Pumping Stations and Sewage Treatment Plants where the Septage shall be disposed of by the License vendor(s).

25. **Creation of Infrastructure to Receive the Septage.**

The Board will create necessary infrastructure and provide necessary equipments at the notified locations, to facilitate the disposal of Septage brought by the License vendor(s).

26. Deployment of Staff to Receive the Septage

The Delhi Jal Board shall deploy sufficient staff at each notified locations, to receive the Septage and dispose it off through the Sewage Treatment Plants and Sewage Pumping Stations as the case may be.

27. Timing to Receive the Septage

The Septage will be received by the staff deployed by the Delhi Jal Board at each notified location during the hours as notified from time to time.

28. Industrial Waste not to be received.

The disposal of septage containing the Industrial waste shall not be permitted at the notified locations.

29. Training in Septage Management

The staff deployed by Delhi Jal Board at the notified locations will be trained for receiving and disposal of Septage.

CHAPTER V

MISCELLANEOUS

30. Display of License and Colour Coding on the Vehicle

(a) A copy of License shall be prominently displayed on the vehicle used for transportation of Septage.

(b) The vehicle/ container/tanker shall be painted with Yellow colour duly marked with (the precaution) in Red Colour "SEPTAGE TANK" (in English) and

" " (in Hindi).

31. Installation of GPS System

Each Vehicle used for Transportation of Septage shall be fitted with GPS Device and Access Rights of the same shall be given to the respective District Magistrates and the Agency Notified by District Magistrates for tracking of such vehicles.

32. Dispute Resolution Clause

Any dispute, arising out or in the connection with the operation of these regulations, shall be resolved under Indian Laws by competent Court of Law having jurisdiction of Delhi only.

By order and in the name of Hon'ble Minister (UD)
of National Capital Territory of Delhi
P.K. SHUKLA, Section Officer(Water)

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ANNEXURE-(1)

(See Regulation -3)

LICENSE FOR COLLECTION AND TRANSPORTATION OF SEPTAGE

In accordance with all the terms and conditions of the By-laws/ Regulations the special License conditions accompanying this License and applicable rules, laws of Government of N.C.T. of Delhi permission is hereby granted to:

NAME OF LICENSEE.....

ADDRESS.....

.....

For the disposal of Septage from Septic Tank at theSPS/ STP of DJB.

This License is based on information provided in the Septage Transporter License application.

This License is effective for the period set forth below, may be suspended or revoked for Condition of Non Compliance and is not transferable. The original License shall be kept on file in the Licensee's office. A copy of this License shall be carried in every registered vehicle used by the Licensee.

EFFECTIVE DATE:- _____

EXPIRATION DATE :- _____

License is liable to be cancelled in case of violation of any Acts, Rules and Regulations relating to the operation of Septage System or in cases of Safety protocols not being adhered to or in case of non-permitted disposals.

Signature with Stamp

ANNEXURE-(2)

(See Regulation -5)

PEFORMA OF APPLICATION FOR THE LICENSE FOR COLLECTION, TRANSPORTATION AND DISPOSAL
OF SEPTAGE

To,

PASTE PHOTO
(SELF
ATTESTED)

1. Name of the applicant: Shri/Ms _____
2. Nationality: Indian _____ Other _____
3. Address: Regd. Office: _____

Head office: _____

4. Telephone No.: (O) _____ Mobile No. _____ Email ID _____
5. Registration No. of Vehicle: _____
6. Pollution Certificate of the Vehicle valid up to: _____
7. Insurance of the Vehicle valid up to: _____
8. Fitness of the Vehicle valid up to: _____

9. Vehicle, w

hether fitted with GPS: _____

10. Details of the vehicles indicating leak proof, odour and spill proof having proper vacuum/ suction and discharging arrangement (Document proof of any may be enclosed).

11. Processing fee for License Rs. (As prescribed by Delhi Jal Board)

D.D. No. _____ Date _____ Bank _____

I/We certify that information given by me/us in column 1 to 11 are true to the best of my knowledge and belief. I also certify that I have read and understood the attached terms and conditions 1 to 13 and agree to abide by them. I agree that if any information given by me is found wrong the application for License will be liable for cancellation at any time.

Signature(s) of applicant(s)

Date: _____

No. of document attached: _____

ANNEXURE-(3)

(See Regulation -12-B)

COLLECTION AND TRANSPORT RECORDS FORM**Sample Form to be filled by Licensee****i. Identification of Waste:**

- a) Volume _____
 b) Type: _____
 Septic Tank _____ Others _____
 c) Address _____

ii. Details of Waste Generator:

- a) Name _____
 b) Phone Number _____
 c) Address _____
 d) Pin _____

The undersigned being duly authorized does hereby certify the accuracy of the source and type of wastewater collected and transported

Date _____ Signature (of the generator/owner/occupier) _____

iii. Details of Transporter/Operator:

- a) Company Name _____
 b) Permit No. _____
 c) Vehicle License _____
 d) Pump out date _____

The above described wastewater was collected and disposed by me to the disposal facility name below and was discharged. I certify that the foregoing is true and correct.

e) **Signature of authorized agent and title:** _____

iv. Acceptance by _____ DJB's authorized SPS/STP

The above transporter delivered the described Septage to this disposal facility and it was accepted.

Disposal Date _____ Amount Collected from Transporter _____

Signature of authorized signatory and title _____

NOTE: SUBJECT TO THE TERMS AND CONDITIONS OF DELHI WATER BOARD SEPTIC TANKWASTE MANAGEMENT REGULATIONS 2018 AND ORDERS/GUIDELINES ISSUED BY THE BOARD UNDER THESE REGULATIONS FROM TIME TO TIME.

TERMS AND CONDITIONS

- The licensee will engage only trained worker(s) having valid certificate of training from the recognized institution or the department. The Licensee shall be responsible for taking all the Safety Measures including provision of hand held Gas-Detectors, Gas-Masks, Protective-Gear, Oxygen-Mask with Oxygen- Cylinder and First Aid Box etc. and such other Measures as specified in IN PROHIBITION OF EMPLOYMENT AS

MANUAL SCAVENGERS AND THEIR REHABILITATION Act -2013 and Rules made thereunder including these Regulations.

2. License to be issued by the Delhi Jal Board.

Designated officer(s) of Delhi Jal Board will issue License for Collection and Transportation of Septage to notified locations.

License will be issued in the format, prescribed in **Annexure –(1)**, of these Regulations and will be valid for a period of five years from the date of issue, unless revoked earlier.

3. Fee for Collection/Transportation of Septage.

- (a) The fee for collection and transportation of Septage up to notified locations at Sewage Pumping Station(s)/Sewage Treatment Plant(s) shall be as notified by the Designated officer of Delhi Jal Board from time to time.
- (b) Licensee shall not charge any amount from the Owner/Occupier of the Building in excess to the amount notified from time to time.
- (c) Any demand for fee for collection and transportation of Septage in excess of the notified fee shall make the Licensee liable for cancellation of License and imposition of penalty prescribed for violation of these Regulations.

4. Application Fee for the License

Delhi Jal Board shall charge application fee per vehicle as prescribed from time-to-time for processing the application to grant the License. The fee will be Non-refundable and the same can be paid electronically or by Demand Draft in favour of Delhi Jal Board.

5. Performance Guarantee.

The Licensee shall deposit prescribed amount per vehicle, notified from time-to-time as performance Guarantee, in the form of Bank Guarantee which will be forfeited in case of any violation under the Regulations.

6. Vehicles for Transportation of Septage.

The Septage shall be transported only in the Vehicles approved for these purposes by the Designated Officer of Delhi Jal Board.

7. Precautions during Transportation.

The Licensee shall ensure that there will be no leakage/spillage of the Septage during transportation from the collection point to the notified location for disposal.

8. Preventive measure in case of accident.

The vehicle carrying Septage shall be fitted with required equipments to avoid the pollution during the movement of the vehicle from Collection point to the notified disposal location.

9. Liability of Licensee in the eventuality of accident.

The Licensee shall be fully and solely liable for any damage cause to any person, vehicles, property and environment in the eventuality of any accident or disaster and shall be liable on its own to pay any damage charges /compensation, if any imposed by the authority /court of law there to, to the victims/their legal heirs.

10. Safety- Measure for the worker(s) deployed.

The Licensee shall be responsible for taking all the Safety Measures including provision of hand held Gas-Detectors, Gas-Masks, Protective-Gear, Oxygen-Mask with Oxygen- Cylinder and First Aid Box etc. and such other Measures as specified in IN PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION Act -2013 and Rules made there under including these Regulations.

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11. **Disposal of Septage.**

(a) The Licensee shall dispose off Septage only at the locations notified by the Delhi Jal Board from time to time.

(b) The Licensee shall submit duly signed Septage collection and disposal form prescribed at Annexure -3 of these Regulations duly filled-in to the official of the Delhi Jal Board deployed to receive the Septage at the notified locations.

12. **Training of worker(s).**

The Licensee shall be responsible for periodic training of the worker(s) deployed in collection, transportation and disposal of the Septage.

13. **Regular Health Check up of worker(s)**

The Licensee shall be responsible for ensuring that every worker(s) deployed under goes Health Check-up at least twice per year and submit record of the same to Delhi Jal Board failing which the licensee shall be liable to pay penalty as notified from time to time .

14. **Insurance**

The worker(s) deployed by the Licensee shall be insured to cover compensation to be paid to the victims /their legal heirs under IN PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION Act 2013 & APEX Courts order dated 27-03-2014 in Writ Petition No.583 of 2003 in the eventuality of accident during the process of Cleaning, Transportation and Disposal of Septage.

15. **Cancellation of License.**

In case of violation of any of the provisions of IN PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION Act-2013 including these Regulations, the Licensee shall be liable to pay penalty as notified from time to time, including the Cancellation of license and forfeiture of performance guarantee as per the recommendation of Committee or Designated Officer (s)

16. **Identification of Disposal Sites**

The Delhi Jal Board will identify and notify the Sewage Pumping Stations and Sewage Treatment Plants where the Septage shall be disposed of by the License vendor(s).

17. **Creation of Infrastructure to Receive the Septage.**

The Board will create necessary infrastructure and provide necessary equipments at the notified locations, to facilitate the disposal of Septage brought by the License vendor(s).

18. **Deployment of staff to receive the Septage**

The Delhi Jal Board shall deploy sufficient staff at each notified locations, to receive the Septage and dispose it off through the Sewage Treatment Plants and Sewage Pumping Stations as the case may be.

19. **Timing to receive the Septage**

The Septage will be received by the staff deployed by the Delhi Jal Board at each notified location during the hours as notified from time to time.

20. **Industrial Waste not to be received.**

The disposal of septage containing the Industrial waste shall not be permitted at the notified locations.

21. **Training in Septage Management**

The staff deployed by Delhi Jal Board at the notified locations will be trained for receiving and disposal of Septage.

22. **Display of License and colour coding on the vehicle**

(a) A copy of License shall be prominently displayed on the vehicle used for transportation of Septage.

(b) The vehicle/ container/tanker shall be painted with Yellow colour duly marked with (the precaution) in Red Colour "SEPTAGE TANK" (in English) and

“ ” (in Hindi).

23. **Installation of GPS System**

Each Vehicle used for Transportation of Septage shall be fitted with GPS Device and Access Rights of the same shall be given to the respective District Magistrates and the Agency Notified by District Magistrates for tracking of such vehicles.

24. **Application for License**

The application for obtaining License for collection, transportation and disposal of Septage shall be submitted in the format attached as Annexure-2 of the regulations along with the following documents:-

- i) Format available as above to be duly filled up.
- ii) List of number of vehicles with registration number and year of Manufacture.
- iii) Self-attested Copy of Valid Permits of vehicles(s) obtained from the Transport Authority.
- iv) Self-attested copy of proof of address for communication.
- v) List of worker(s) viz Vehicle Driver, Helper etc.
- vi) List of safely equipments with each vehicle
- vii) Application fee in the form of DD/ Pay Order amounting to Rs (As prescribed from time to time) per vehicle drawn in favour of Delhi Jal Board.
- viii) Performance Guarantee in form of Bank Guarantee in favour of Delhi Jal Board amounting to Rupees (As notified by designated officer)) only per vehicle.
- ix) Applicant to bring along Original Documents for verification of Permit of vehicles(s) and address proof for verification at the time of submission of the application.

It is hereby undertaken that the above stated terms and conditions have been clearly understood and I/we fully agree to abide by the same.

Date:

Name:

Place:

Address:

Contact no:

Modified Standard Operating Practices for workers safety in sewer lines, septic tanks and closed pits:

1. **Background:** Hon'ble Lt. Governor convened a meeting on 21.08.2017 taking cognizance of many deaths of sewer workers in Delhi. Hon'ble Lt. Governor expressed concerns on lack of awareness about mandatory actions that are needed to carry out cleaning, removing blockage of drains, septic tanks, sewers etc. under the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act - 2013, "PEMS Act-2013" annexed as **Annexure -1**. The Hon'ble Supreme Court in the matter WP(C) 583/2003 has also given judgment in this regard which is annexed as **Annexure-2**. Hon'ble Lt. Governor constituted a three members committee comprising of Chief Executive Officer (Delhi Jal Board), Commissioner (South Delhi Municipal Corporation) and Chairman (New Delhi Municipal Council). Detailed deliberations were held and; thereafter, detailed Standard Operating Procedure (SOP) have been formulated which are enumerated herein below for implementation as per provisions of PEMS Act – 2013 and General Safety Measures of worker engaged in cleaning, removal of blockage in drain, sewer, septic tanks etc. within the jurisdiction of Govt. of NCT of Delhi.

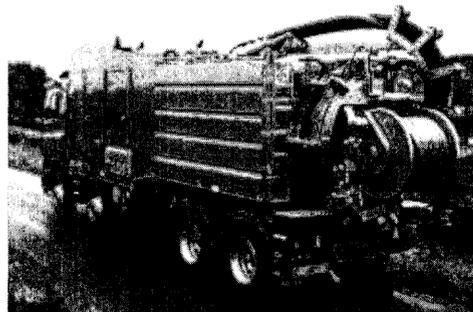
2. Jurisdiction:

S. N.	Area of working	Authority/Department responsible
1.	Entire sewerage network in sewerred areas being maintained by DJB within Delhi Municipal limits.	Delhi Jal Board
2.	Sewer line, private septic tanks/close pits in Delhi Cantonment Area.	Delhi Cantonment Board
3.	Sewer lines/ septic tanks if any, maintained in New Delhi Municipal Council Limit	New Delhi Municipal Council
4.	All septic tanks and the House sewer connections constructed by private entities etc. where sewer lines are not being maintained by DJB.	All Municipal Corporations, Delhi Cantonment Board, New Delhi Municipal Council, Delhi Development Authority etc. and the private entities which is owner of the premises.
5.	Apartments/ Group Housing Societies/ Malls/Pvt. Hospitals etc.	Resident Welfare Associations/ Owner of the premise
6.	Government Premises	The respective authority i.e Delhi Development Authority, PWD, CPWD, all Municipal Corporations, Delhi Cantonment Board, Delhi Urban Shelter Improvement Board etc.; maintaining the premise

3. Procedure:**a. Working in Sewered areas:**

After receiving any complaint, information, work regarding to blockage in sewer line, following standard operating procedure will be adopted: -

In Compliance to the Rule 3(1) of the Prohibition of Employment as Manual Scavengers (PEMS) Act 2013, as far as possible, the intervention of manual cleaning be avoided. All the maintenance work of sewer line will have to be completely switched over to mechanical machinery. If, necessary for the workers to go down in the manhole, only trained workers will be assigned this job after taking all safety measures.

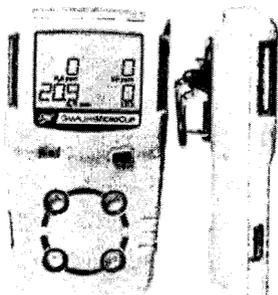
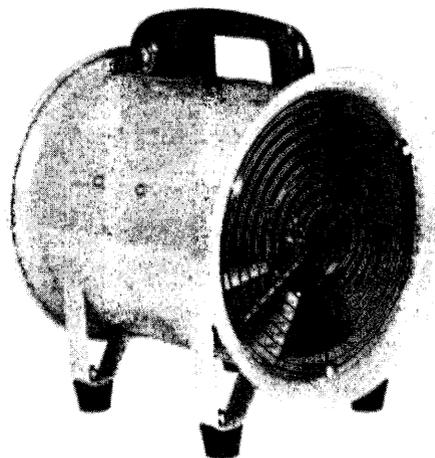


1. In compliance to Rule 6(3) j of the PEMS Act 2013, the Assistant Engineer(AE)/Junior Engineer(JE)/Supervisor shall have all emergency contract number of Ambulance, Police, Fire Brigade, nearby hospitals before issuance of work permit for man entry to provide immediate relief in case of any accident.
2. In compliance to Rule 6(3) a, of the PEMS Act 2013 at least three workers along with supervisor not less than the rank of Assistant Sanitary Inspector(ASI)/ Sanitary Inspector(SI)/Junior Engineer(JE) will be associated.

All these workers shall mark their attendance with the Supervisory Staff as mentioned above before leaving to attend the work of removal of blockage, cleaning etc.

3. In compliance to Rule 6(3) q, r, s of the PEMS Act 2013, before entering the sewer manhole, the manhole cover of two or three manholes on both sides (downstream & upstream) of the work place will be opened and barricaded with sign board on both sides properly to restrict the entry of other persons. These manholes will be left open for minimum one hour before entry to ensure that all the obnoxious gases are emitted. No unauthorized person shall be allowed nearby these manholes. Ignition and smoking shall be strictly prohibited near and around the manholes.

4. In compliance to Rule 7(i) of the PEMS Act 2013 the blowers/exhaust fans will be placed on either side of the manhole before and during working in the manholes to ventilate the sewer line. All the safety gadgets as provided in the Manual Scavenging Rules, 2013 should be available at the work site and their functionality should be checked by the supervisor before use. First-aid box, Ambulance or departmental vehicle should be available near the work site to provide first aid or to carry any victim to the hospital in case met with the accident.



5. In compliance to Rule 6(3) b, it shall be ensured by the AE/JE/Supervisor that none of the toxic gases are present inside the sewer line for allowing the workers to go inside. The limit of gases is tabulated as under: -

S. No.	GAS	MAXIMUM LIMIT FOR 1 HOUR EXPOSURE	MAXIMUM LIMIT FOR 8 HOUR EXPOSURE
1	CO	0.04% by volume in air	0.005% by volume in air
2	H ₂ S	0.02% by volume in air	0.001% by volume in air
3	CH ₄	Probably no limit provided oxygen percentage is sufficient	1% by volume in air
4	O ₂	Oxygen level should be 19.5 – 21 % by volume in air	

6. The work permit as enclosed at **Annexure-3** shall be issued by the supervisor to the worker after checking all the gases and ensuring all the safety measures.

7. Minimum of two helpers at ground level near the work place shall be provided for each worker permitted to scale down the work place under the guidance of the supervisor. Before permitting any worker to go inside the manhole, the supervisor shall check about



the fitness of the worker, use of all safety gadgets and presence of all the gases within permissible limit as per the Provisions of Rules framed under PEMS Act -2013.

8. No material shall be allowed to be stacked on the verge of the manhole which may fall inside the manhole and harm the worker.
9. The following Protective Gear and Safety Equipments shall be available at work site as mentioned in clause (d) of Sub-section(1) of Section (2) of PEMS Act-2013: -

- (i) Safety body clothing/safety body harness/Safety belt,
- (ii) Normal Face Mask,
- (iii) Safety Torch,
- (iv) Hand Gloves,
- (v) Safety Goggles,
- (vi) Safety Helmet,
- (vii) Emergency Medical Oxygen Resuscitator Kit,
- (viii) Gas Monitor,
- (ix) Head Lamp,
- (x) Reflecting Jacket,
- (xi) Guide Pipe Set,
- (xii) Safety Tripod Set,
- (xiii) Wadder Suit,
- (xiv) Chlorine Mask,
- (xv) Air Compressor and Blower,
- (xvi) Modular Airlines Supply Trolley System,
- (xvii) Full Face Mask,
- (xviii) Safety Gumboots,
- (xix) Raincoat.

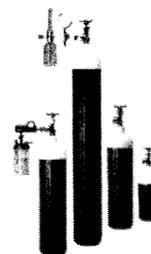


10. As soon as, the worker is scaled down with the help of chain pulley or ladder, the supervisor shall observe the movement of the worker and if the worker is uncomfortable, he shall be taken out immediately. In case the worker is stepping down through foot-rests, it should be checked whether all the footrests are properly fixed and one standby ladder is lowered and fixed properly, besides chain pulley fixed on tripod over the manhole.



11. Sudden breeze may be considered as a warning of rise in water level and possible flooding. Thereafter, worker shall be immediately withdrawn from the work place.

12. The oxygen cylinder shall be checked to ensure the gas is available at the required pressure and the availability of all required medicines in the first-aid box ensuring the expiry date thereof respectively.
13. The worker shall not be allowed inside the manhole more than 15 minutes at one stretch. In case of high temperature, this type of work should be avoided.
14. It shall be ensured by the supervisor that the worker engaged for cleaning of septic tanks/ sewer has not consumed alcohol or is under influence of any other drug.
15. The two helpers standing at ground level near the manhole/work place shall be attentive, alert and shall continue talking with the worker(s) inside the manhole to ensure about their safety.
16. After completion of the work, the worker shall take bath with antiseptic soap and massage with mustard oil.
17. After completion of the work, all the manholes shall be covered properly and site shall be cleaned in all respect.
18. The worker deployed by the contractor for cleaning, removal of blockage of sewer, septic tank, drains etc. shall be insured by the contractor for minimum Rs.10 lacs towards the compensation to be paid in the eventuality of an accident during the process of cleaning, transportation and disposal of septage as per 'PEMS ACT- 2013' and APEX Courts order Dated 27.03.2013 in writ petition No583 of 2003.



b. Working in Unsewered areas:

Since the entire area within the jurisdiction of Govt. of NCT of Delhi has not been covered with sewerage system; therefore, in the remaining areas, the soil waste is being disposed off either through drains or septic tanks. Incidents of death have occurred during cleaning of the septic tanks within the premises of private and public entities. The Standard Operating Procedure for these areas as under:

1. The District Magistrate of the area will ensure that only license holders [vendor(s)] registered with Delhi Jal Board carry out the cleaning, transport and disposal of septage/sludge from the septic tanks, drains etc. in their respective area of jurisdiction. The enforcement of these Regulations will be controlled by the Committee headed by the area District Magistrate [Deputy Commissioner (Revenue)]; however, the District Magistrate may co-opt Committee Members from various Government/Municipalities/Public Undertakings. The member of Committee from Delhi Jal Board will act as Member Secretary of the above mentioned Committee.
2. The license vendor(s) will engage only trained workers having valid certificate of training from the recognized institution or the department. The vendor will also ensure that required Safety Gadgets as specified in PEMS Rules-2013 are available and used at work place. Further, Standard Operating Procedure as in Part – A above shall be applicable in case worker scales down for cleaning, removal of blockage etc.
3. It shall be mandatory for each owner/occupier of the building to engage the services of only those vendor(s) which possess valid license issued by the Delhi Jal Board.

4. The owner/occupier shall confirm that the license issued to the vendor(s) is valid on the date of execution of work. She/he shall also append her/his signature to the collection record and vendor(s) shall append his signature on transport record annexed as **Annexure - 4**.
5. The fee for collection and transportation of Septic Tank Waste (septage) upto notified locations at SPS/STP as well as locations for disposal of septage shall be notified by the Designated Officer of Delhi Jal Board from time to time.
6. The Licensee vendor(s), not having the safety gadgets as mentioned above or demanding fee for collection and transportation of septage in excess of the fee prescribed by the Designated Officer of Delhi Jal Board shall render the licensee liable for cancellation of license and imposition of penalty prescribed for violation of these Regulations.
7. The Septage shall be transported only in the vehicles approved for this purposes by the Designated Officer of Delhi Jal Board.
8. The licensee vendor(s) shall ensure that there is no leakage/spillage of the septage during transportation, from the collection point to the notified location for disposal.
9. The vehicle carrying septage shall be fitted with required equipments to take care of pollution due to any accident during the movement of the vehicle from Collection point to the notified disposal location.
10. The licensee vendor(s) shall be fully and completely liable for any damage to any person, vehicles, property and environment in case of any accident or disaster.
11. The licensee vendor(s) shall be responsible for taking all the safety measures including provision of hand held gas detectors, gas masks, protective gear, oxygen mask with oxygen cylinder and first aid box etc. and such other measures as prescribed by the Designated Officer of Delhi Jal Board for grant of licensee for the people deployed for cleaning, collection and transportation of septage.
12. The licensee vendor(s) shall dispose of septage only at the locations notified by the Designated Officer of Delhi Jal Board as per notified time.
13. It shall be ensured by the licensee vendor(s) that no industrial waste is disposed of at the notified locations.
14. Any licensee vendor(s) found dumping septage other than the notified locations shall be liable to pay the penalty of Rs. 50,000/- or as notified from time-to-time, per default. The license shall be cancelled for two defaults.
15. The licensee vendor(s) shall be responsible for periodical training of the staff deployed in collection, transportation and disposal of the septage, use of protective equipment for taking measures to minimize the damage to the environment.
16. The licensee vendor(s) shall be responsible for ensuring that every person deployed under goes health check-up at least twice every year and submit record of the same to the Designated Officer of Delhi Jal Board at the time of renewal of license.
17. The worker deployed by the licensee vendor(s) shall be insured for minimum Rs.10 lacs towards the compensation to be paid in the eventuality of an accident during the process of cleaning, transportation and

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disposal of septage as per PEMS ACT 2013 and APEX Courts order Dated 27.03.2013 in writ petition No583 of 2003.

18. A copy of license shall be prominently displayed on the vehicle used for transportation of septage. The vehicle/ container/tanker shall be painted with Yellow color duly marked with (the precaution) in Red Color "SEPTIC TANK WASTE" (in English) and "मलकुंड" (in Hindi).

ANNEXURE-4

COLLECTION AND TRANSPORT RECORDS FORM

Sample Form to be filled by Licensee

i. **Identification of Waste:**

a) Volume _____

b) Type: _____
Septic Tank _____ Others _____

c) Address _____

ii. **Details of Waste Generator:**

a) Name _____

b) Phone Number _____

c) Address _____

d) Pin _____

The undersigned being duly authorized does hereby certify the accuracy of the source and type of wastewater collected.

Date _____ Signature of septage generator _____

iii. **Details of Transporter/Operator:**

a) Company Name _____

b) Permit No. _____

c) Vehicle License _____

d) Pump out date _____

The above described wastewater was collected and disposed by me to the disposal facility name below and was discharged. I certify that the foregoing is true and correct.

e) **Signature of authorized agent and title:** _____

iv. **Acceptance by _____ DJB's authorized SPS/STP**

The above transporter delivered the described septage to this disposal facility and it was accepted.

Disposal Date _____ Amount Collected from Transporter _____

Signature of authorized signatory and title _____

NOTE: SUBJECT TO THE TERMS AND CONDITIONS OF DELHI WATER BOARD SEPTIC TANK WASTE MANAGEMENT REGULATIONS 2015 AND ORDERS/GUIDELINES ISSUED BY THE BOARD UNDER THESE REGULATIONS FROM TIME TO TIME.



wmc2 dpcc <wmc2dpcc2023@gmail.com>

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Action Taken Report w.r.t orders of Hon'ble NGT in O.A. No. 365/2021 in the matter of "Shamsher Singh Vs. Govt. of NCT of Delhi" including order dated 02.02.2024.

2 messages

wmc2 dpcc <wmc2dpcc2023@gmail.com>

Wed, Mar 13, 2024 at 9:18 PM

To: "ceodelhi.djb" <ceodelhi.djb@nic.in>, Member Drainage <mrdrainage.djb@nic.in>, sdm5dchq@gmail.com

Cc: MS DPCC <msdpcc2022@gmail.com>, "Chairman (DPCC)" <chdpcc@nic.in>

Sir/ Madam,

Please refer to the attached order dated 02.02.2024 with respect to orders of Hon'ble NGT in O.A. No. 365/2021 in the matter of "Shamsher Singh Vs. Govt. of NCT of Delhi" w.r.t Septage Management . Vide said order, a fresh action taken report to be filed on behalf of the Chief Secretary, Delhi. In view of the above, it is requested to send the Action Taken Report to this office by 25.03.2024.

Next Date of Hearing is 18.04.2024

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Thanks & Regards

D.K. Singh

AD & Incharge, WMC-II

Delhi Pollution Control Committee

 **order dated 02.02.2024 (1).pdf**
341K

Arvind Kumar <sdm5dchq@gmail.com>

Mon, Mar 18, 2024 at 12:07 PM

To: wmc2 dpcc <wmc2dpcc2023@gmail.com>

Updated ATR with respect to the Directions u/s 33 of Water Act issued by DPCC dated 27.03.2023 for the period of April 2023 to February 2024 and ATR w.r.t Delhi Water Board Septage Management Regulation, 2018 for the period of 12/11/2018 to 05/03/2024.

Sir/Madam,

Please find enclosed herewith an attachment for information and appropriate action in the matter accordingly.

SDM-II (HQ)

O/o Divisional Commissioner

(Revenue Department, GNCTD)

[Quoted text hidden]

 **ATR.pdf**
721K

Office of the Divisional Commissioner (Revenue)
(NGT Branch)

Govt. of NCT of Delhi

5-Sham Nath Marg, Delhi-54

F. 36(32)/NGT/Div.Comm./2019/PF-I / 49

Dated: 11/03/2024

To,

D.K. Singh,
Addl. Director, WMC-II,
DPCC, GNCTof Delhi,
5th Floor, ISBT Building,
Kashmere Gate, Delhi-110006

Sub: Updated ATR with respect to the Directions u/s 33 of Water Act issued by DPCC dated 27.03.2023 for the period of April 2023 to February 2024 and ATR w.r.t Delhi Water Board Septage Management Regulation, 2018 for the period of 12/11/2018 to 05/03/2024.

Sir/Madam,

In reference to the directions u/s 33 of Water Act issued by DPCC dated 27.03.2023 vide which it was requested to send monthly ATR and Delhi Water Board Septage Management Regulation, 2018 vide which it was requested to send fortnightly ATR.

In this regard, as per data received from all Revenue Districts, updated consolidated ATR for above mentioned period is attached for necessary action.

Yours faithfully,

Encl: - As above

Arvind
ARVIND KUMAR
SDM-II (HQ)/NGT

Copy to:-

1. PA to DC-III (HQ), Revenue Department HQ, 5, Sham Nath Marg, Delhi-110054.

Arvind
ARVIND KUMAR
SDM-II (HQ)/NGT

o/c

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Action Taken in the period of 01/04/2023 to 29/02/2024 with respect to the Directions dated 27.03.2023 of DPCC.

S. No.	Action	No. of Inspections	No. of Violations observed	EC Imposed	EC Received	No. of Vehicles confiscated
1	Deposit of Septage by Unauthorized (Unlicensed) Entities	220	5	1,12,000	1,12,000	4
2	Disposal of Septage at places other than the designated places by Authorized Licensee	157	3	1,10,000	1,10,000	1
3	Use of Services of Unlicensed Vendors / Vehicles by Persons for discharging septage	190	5	1,35,000	1,35,000	1
	Total	567	13	357000	357000	6

Source-Report is compiled on the basis of the reports received from All 11 Revenue Districts

checked by

12.02.24

Action Taken By District Magistrates w.r.t Notification dated 12.11.2018
Name of the Department/ Organisation : Revenue Department
Period-12/11/2018 to 05.03.2024

Total No. of Meetings of Septage Management Committees held	No. of Vehicles / Tankers found unauthorizedly discharging septage into Drains	No. of Vehicles / Tankers impounded	No. of Challans / Notices issued	Amount of EC Imposed	Amount of EC Received	Remarks
143	64	63	57	1719000	1719000	07 cases are under process